

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH AT CHENNAI**

Original Application No. 137 of 2021

IN THE MATTER OF

Gutha Gunasekhar & ORS Applicants

-Vs-

Union of India & ORS Respondents

COUNTER AFFIDAVIT FILED BY 3RD RESPONDENT

PLACE: CHENNAI

DATE : 14.09.2021



M/S MADHURI DONTI REDDY

ADVOCATE

**STANDING COUNCIL FOR GOVERNMENT OF
ANDHRA PRADESH**

A.P. POLLUTION CONTROL BOARD

T.T.D. SUPREME COURT OF INDIA

#S2, Royal Castle, 26, Gill Nagar Extension, Choolaimedu, Chennai
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COUNSEL FOR RESPONDENT 3 ,4 and 7

**BEFORE THE NATIONAL GREEN TRIBUNAL
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It is certified that all the documents contained in the above annexure are true copies.

PLACE: CHENNAI

DATE : 14.09.2021



**M/S MADHURI DONTI REDDY
ADVOCATE**

**STANDING COUNCIL FOR GOVERNMENT OF
ANDHRA PRADESH**

**A.P. POLLUTION CONTROL BOARD
T.T.D. SUPREME COURT OF INDIA**

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**BEFORE THE NATIONAL GREEN TRIBUNAL
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LIST OF DATES AND EVENTS

I. Construction of Lift Schemes to Lift Water from GNSS to HNSS		
1.	10-12-2019	The Government of Andhra Pradesh have accorded in principle approval vide Memo. No.ICD01-MJIR01C20/8/2019-PROJECTS-III Dt.10-12-2019 for diverting the 2000 cusecs of water from GNSS main canal.
2.	26-08-2020	The Government of Andhra Pradesh have given administrative approval vide G.O.RT. No 444 of WRD (Proj.III) Dt 26-08.2020 for the work of " <i>Investigation and Construction of Lift Schemes to lift water from GNSS to HNSS</i> ".to create irrigation facilities of 291000ac in YSR Kadapa and Chittoor dist.
3.	27-10-2020	The SLTC has approved IBM for the work of " <i>Investigation and Construction of Lift Schemes to lift water from GNSS to HNSS</i> " vide minutes Dt 27.10.2020.
4.	09-11-2020	Technical sanction is accorded by the Chief Engineer (Projects), WRD, Kadapa vide CER No04/2020-21 Dt. 09.11.2020 for the work of " <i>Investigation and Construction of Lift Schemes to lift water from GNSS to HNSS</i> ".
5.	16-11-2020	The tender document is approved by the SLTC vide minutes Dt 16.11.2020.
6.	17-12-2020	Judicial preview was conducted on 17.12.2020 and the tender documents are approved by the Hon'ble Judge
7.	11-12-2020	Tenders are invited on e-procurement platform vide Tender NoticeNo.53/2020-21, Dt: 11.12.2020 with time lines from 18.12.2020 to 11.01.2021.
8.	04-01-2021	Technical Bids are opened on 04.01.2021. 2(Two) Bidders have participated i.e. M/s Megha Engineering & Infrastructures Limited, Hyderabad and M/s. PLR Projects Private Limited & Navayuga Engineering Company Ltd, Hyderabad (JV). The above 2 bidders are qualified in technical bid.
9.	11-01-2021	Price bid is opened on 11.01.2021. L1 bidder was accepted.


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10.	11-01-2021	The Reverse tender process was conducted on 11.01.2021 as per the procedure stipulated under G.O. Ms. No.67, WR (Reforms) Department, Dt:16.08.2019.
11.	11-01-2021	After all activities of reverse action process, the technical stage bid was opened on 11.01.2021 and the name of the L-1 quoted bidder i.e. M/s PLR Projects Private Limited, Hyderabad having joint venture with Navayuga Engineering Company Limited, Hyderabad, was earmarked as L-1.
12.	09-02-2021	The price Bid is approved by the SLTC vide minutes Dt 09.02.2021.
13.	20-03-2021	The agreement is concluded by the CE(P) Kadapa with M/s PLR Projects Private limited; Hyderabad & M/s Navayuga Engineering Company Limited, Hyderabad (M/s. PPPL-NECL(JV)) vide Agreement No 03/EPC/2020-21 Dt 20.03.2021. The EPC agency has commenced investigation work and is in progress.
II. Formation of 3 Balancing Reservoirs in Chittoor District:		
14.	02-09-2020	The Government of Andhra Pradesh have given Administrative Approval for formation of these 3 Balancing Reservoirs vide G.O.RT.No.461, Water Resources (Projects.III) Department Dt.02-09-2020 (1. Mudivedu Balancing Reservoir: 2. Nethiguntapalli Balancing Reservoir and 3.Avulapalli Balancing Reservoir) in Chittoor Dist.
15.	30-12-2020	The State Level Technical Committee (S.L.T.C.) formed in Govt. of A.P. vide G.O.Ms. No 24 of Water Resources (Projects.III) Dept Dt: 12-06-2020, has approved the I.B.M. estimate for formation of 3 Balancing Reservoirs during the meeting held on 30-12-2020.
16.	18-01-2021	Technical sanction is accorded by the Chief Engineer, NTR TGP, Tirupati vide CE/TGP/TPT R.No.14/2020-21, Dt:18.01.2021 for the formation of 3 Balancing Reservoirs <i>1.Mudivedu Balancing Reservoir, 2.Nethiguntapalli Balancing Reservoir and 3. Avulapalli Balancing Reservoir in Chittoor Dist.</i>
17.	09-02-2021	The draft tender schedules were approved by the State Level Technical Committee (S.L.T.C.) during meeting held on 09-02-2021.
18.	10-02-2021	The Judicial Preview Authority has placed the proposal for formation of 3 Balancing Reservoirs in the public domain of the official website of the Judge, Judicial preview for inviting objections/suggestions on the proposed projects supra from 10-02-2021 to 18-02-2021 and also published in newspapers on 14-02-2021.

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19	18-02-2021	During the above period, Sri. K.Lakshmi Kumar and other residents and Farmers of Avulapalli of Somala Mandal of Chittoor District, have represented to the Judicial Preview Committee with certain objections on formation of Avulapalli Balancing Reservoir.
20	24-02-2021	The Judicial preview Committee have examined the proposal of formation of 3 Balancing Reservoirs vide Rc.No.30 (34)/J.PP/2020 Dt.24-02-2021, duly dismissing the objections raised by the residents of Avulapalli village of Chittoor District subject to observance of certain suggestions.
21	24-2-2021	The Chief Engineer, N.T.R.T.G.P., Tirupati has approved the DTN & DTS proposal vide memo no. CE/NTRTGP/TPT/TS/T.6/IC Chittoor/Balancing Reservoirs-03, Dt:-03-03-2021 duly incorporating the recommendations of the Judicial Preview dt 24.02.2021.
22	03-03-2021	e-Procurement Tender Notice with reverse tendering has been invited by the Superintending Engineer, Irrigation Circle, Chittoor vide Tender Notice No. 11SE/2020-21 dated 03.03.2021 in e-procurement platform with IBM value for receiving bids online from 08.03.2021 @ 11.00 AM to 23.03.2021 @ 03.00 PM.
23	11-03-2021	Meanwhile, during March, 2021, Residents and farmers of Avulapalli Panchayat in Somala Mandal of Chittoor District represented to the Chairmen, Central Water Commission (C.W.C.) raising their objections on formation of Avulapalli Reservoir and requested to intervene in to the noncompliance of EIA notification 2006 and to depute the regional officers to verify the allegations and to take appropriate action.
24	23-03-2021	Copy of representation was communicated by CWC vide Memo. No. ICD01/ 446/2021-PROJ-III(1374931) Dt:23/03/2021 to the Chief Engineer, NTRTGP, Tirupati to examine the issue as per rules and take necessary action.
25	30-03-2021	After completion of e-Auction, M/s. NECL - RRCIPL (Joint Venture), Hyderabad have emerged as lowest. The Bid value of the L-1 Firm Less than ECV value.
26	30-03-2021	The Chief Engineer, N.T.R.T.G.P., Tirupati submitted a detailed report to the Govt of A.P denying all the allegations made by the residents and farmers of Avulapalli Panchayat vide Lr.No. CE/NTR-TGP/TPT/TS/T6/I.C. Chittoor Dt.30-03-2021.
27	17-04-2021	The State Level Technical Committee approved the tender of M/s. NECL - RRCIPL (Joint Venture), Hyderabad on

		17-04-2021, being the lowest bid less than the ECV value priced with SOR 2020-21.
28.	17-05-2021	Govt. vide Memo No. ICD01/446/2021-PROJ-III (1374931), Dated:17/05/2021 requested to examine the issue and furnish a detailed report to the Government along with specific recommendations to the Government for taking further action in the matter.
29	09-06-2021	Accordingly, the Chief Engineer, NTR TGP, Tirupati submitted a detailed report on the above matter to the Government vide Lr.No.CE/NTR-TGP/TPT/TS/T6/I.C. Chittoor Dt.09.06.2021 Where in it was reported that the objections raised by the applicants and similar persons were considered in the Judicial Preview and the Honourable Judge has rejected the objections.
30	01-07-2021	Accordingly, an agreement was concluded by the CE, NTR-TGP, Tirupati with M/s. NECL - RRCIPL (Joint Venture), Hyderabad.
31.	01-07-2021	The preliminary investigation, exploration of geological data required for preparation of Detailed Project Report (D.P.R.) is being carried out by the Agency, as the work was taken up under E.P.C. Turnkey system.

PLACE: VIJAYAWADA

DATE : 14.09.2021


 Secretary to Government
 Water Resources Department,
 VIJAYAWADA. A.P.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, (SZ),
CHENNAI**

Original Application No. 137 of 2021

IN THE MATTER OF ,

1. GuthaGunasekhar,
Age: 36 years,
S/o. G. Rama Krishnama Naidu,
NagillavariPalli village, Peddauppara palli,
SomalaMandal, Chittoor district,
Andhra Pradesh- 517257,
Mail: sfavpbr@gmail.com,
Phone No: 9886681956.
2. Gunturi Chandrababu,
Age: 31 years,
S/O Gunturi Nagaraju Naidu,
Ramakrishnapuram village,
Avulapalle, Somala Mandal,
Chittoor District,
Andhra Pradesh- 517527,
Mail:sfavpbr@gmail.com,
Phone No: 7702822618.
3. Sannapaneni Yadava Naidu,
Age: 37years,
S/o Sannapanenu Krishnama Naidu,
Bayareddiapalli Village,
Avulapalle, Somala Mandal,
Chittoor District,
Andhra Pradesh- 517527,
Mail: sfavpbr@gmail.com,
4. S. Lepakshi Naidu,
Age: 39years,
S/o S. Samkara Naidu,
Ramakrishnapuram Village,
Avulapalle, Somala Mandal,
Chittoor District,
Andhra Pradesh- 517527,
Mail: sfavpbr@gmail.com
Phone No:9989641278



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5. Banala Chandrachari,
Age: 32 years,
S/o B. Ramalingachari,
Bayareddy palle,
Avulapalli village,
Somala, Chittoor- 517527,
Mail: sfavpbr@gmail.com,
Phone No: 9989641278
6. Sompalli Lakshmipati Naidu,
Age: 64 years,
S/o Sompalle Lakshmaiah Naidu,
Chinnadevulakuppam village,
Avulapalle, Somala Mandal,
Chittoor District,
Andhra Pradesh- 517527,
Mail: sfavpbr@gmail.com
Phone No:9908820279.
7. Gutha Sundaraiah Naidu,
Age: 52 years,
S/o. G. Srinivasulu Naidu,
Nagillavari palle,
Somala, Chittoor- 517527,
Mail: sfavpbr@gmail.com,
Phone No: 9886681956.
8. Sannapanenu Balaji,
Age: 25 years,
S/o S. Markanda Naidu,
Bayareddy palle,
Avulapalli Village,
Somala, Chittoor- 517527,
Mobile No: 9886681956.
9. Gutha Keshavulu Naidu,
S/o G. Srinivasulu Naidu,
Nagillavari palle,
Peddauppara Palle,
Somala, Chittoor-517527,
Mail: sfavpbr@gmail.com,
Mobile No: 9886681956.

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10. Sompalli Changalraya Naidu,
Age: 46 years,
S/o Sompalle Rajendra Naidu,
TV Nagar, Subbarao street, Tirupathi,
Chittoor District, Andhra Pradesh- 517502
Mail: sfavpbr@gmail.com,
Mobile No: 9886681956.

11. Sannapaneni Vasudeva Naidu,
Age: 28 years,
S/o. S. Venkaratham Naidu,
Chinna Devulakuppam,
Avulapalli Village, Somala,
Chittoor -517527,
Mobile No: 9886681956.

12. J. Chinni Krishnama Naidu,
Age: 62 years,
S/o. Late J. Sankaraiah Naidu,
Chinna Devulakuppam,
Avulapalli Village,
Somala, Chittoor-517527,
Mobile No: 9886681956.

13. Gutha Chandra Sekhar Naidu,
Age: 62 years,
S/o. Late G. Munaswamy Naidu,
Nagillavari Palli village, Peddauppara palli,
Somala Mandal, Chittoor District,
Andhra Pradesh- 517527,
Mobile No: 9886681956.

.... APPLICANTS

-VS

1. Union of India
Represented by its Secretary,
Union Ministry of Environment, Forest & CC,
Indira Paryavaran Bhavan, Jorbagh,
New Delhi-110003
Mail:secy-moef@nic.in
Phone No: 011-24695262, 24695265

2. Union of India
Represented by its Secretary,

Secretary to Government
Water Resources Department,
VIJAYAWADA, A.P.

Ministry of JalShakti,
Shram Shakti Bhavan,
New Delhi 110001
Mail:secy-mowr@nic.in
Phone No: 011-24695262, 24695265

3. State of Andhra Pradesh
Represented by its Chief Secretary,
Secretariat, Velagapudi,
Guntur District,
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Mail:cs@ap.gov.in
Phone No: 08632444461.
4. District Collector
Chittoor District
New Collectorate Complex,
Chittoor, Andhra Pradesh-517002,
Mail: collectorchittoor@gmail.com
Phone No: 08572240333.
5. Krishna River Management Board,
Represented by its Member Secretary,
Govt. of India, Ministry of Water Resources,
5thFloor, Jalasoudha,
ErrumManzil,
Hyderabad-500082.
Mail: membersecretary- krmb@gov.in
Phone No: 040-23301858
6. Central Water Commission,
Represented by its Chairman,
313, S, SewaBhavan,
Sector 1, Ramakrishnapuram,
New Delhi-110066,
Mail: chairman_cwc@nic.in,
Phone No: 01126187232.
7. Chief Engineer,
NTR Telugu Ganga Project,
Opp.S.V. Medical College, Old Alipiri,
Tirupati, chittoor District- 517507
Mail: cetgpskht@yahoo.co.in,
Phone No: 09440903871, 08772220974.

..... Respondents



Secretary to Government
Water Resources Department,
VIJAYAWADA, A.P.

COUNTER AFFIDAVIT FILED BY 3rd RESPONDENT

I, Jamjam Syamala Rao, S/o Sri. Satyanarayana Murthy, aged about 54 years, Occ: Secretary, Government of Andhra Pradesh, R/o Vijayawada, do hereby solemnly affirm and sincerely state on oath as follows:

1. I am the Secretary, Water Resources Department to the Government of Andhra Pradesh and I am well acquainted with the facts of the case. I am authorised to depose on behalf of the 3rd Respondent.
2. I submit that as per the liberty granted by Clause V(c) of final order of KWDT-I, erstwhile State of Andhra Pradesh had undertaken 7 projects based on surplus water. After bifurcation of the erstwhile State of Andhra Pradesh under Andhra Pradesh Re-organisation Act (Act, 2014), Galeru Nagari Sujala Sravanthi (GNSS), Handri Niva Sujala Sravanthi (HNSS), Telugu Ganga Project (TGP) and Veligonda projects have come to the successor State of Andhra Pradesh. In Para 10 of Eleventh Schedule of AP Reorganisation Act, 2014, the above mentioned four projects Viz., Handri Niva, Telugu Ganga, Galeru Nagari and Veligonda in Andhra Pradesh are recognised as ongoing projects.
3. I submit that the Erstwhile State of Andhra Pradesh started the construction of GNSS and HNSS with a planned



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utilisation of 38 TMC and 40 TMC and proposed ayacut of 2.60 lakh acres and 6.025 lakh acres respectively. These projects draw surplus water from the foreshore of Srisaillam reservoir during the flood period in Krishna basin.

4. I submit that the district wise planned utilisations and ayacut contemplated of HNSS and GNSS projects are as shown below:

Sl No.	Name of the Project	Name of the District	Planned utilisation in TMC	Ayacut Contemplated in Acres	Ayacut Created in Acres
1	HNSS PROJECT	Kurnool	5.320	80,000	45,300
		Ananthapur	22.91	3,08,500	6,000
		Kadapa	2.48	32,600	21,785
		Chittoor	9.29	1,81,400	14,250
SUB- TOTAL:			40.00	6,02,500	87,335
2	GNSS	Kadapa	27.13	1,55,000	4,000
		Chittoor	10.87	1,05,000	0
SUB- TOTAL:			38.00	2,60,000	4,000

5. I submit that the Environmental Clearance was obtained from MoEF & CC to the HNSS Project vide Lr.No.J-12011/10/2006-IA.I, Dated: 08.05.2006 for providing irrigation facilities of 6.025 lakhs acres in the four Districts of Rayalaseema i.e., Kurnool, Ananthapur, Kadapa and Chittoor Dist. Similarly, the Environmental Clearance was also obtained for GNSS Project vide Lr.No.J-12011/18/2006-IA.I, Dated: 21.06.2006 to provide irrigation to 2.60 Lakh acres in two districts of Kadapa and Chittoor. The Environmental Clearance obtained from



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MoEF & CC to the HNSS project vide Lr.No.J-12011/10/2006-IA.I, dt: 08.05.2006 is filed herewith as **Annexure-1**. Similarly, the Environmental Clearance for GNSS project vide Lr.No.J-12011/18/2006-IA.I, dt: 21.06.2006 is filed herewith as **Annexure-2**.

6. I submit that as the Chittoor District is a chronic Drought Prone Area, an extent of 7761 sq. kms in Chittoor district is identified under DPAP. In order to provide water for drinking and irrigation needs, the above schemes were taken up. However, the ayacut under the above projects in Chittoor district is not getting water as it is at tail end. The planned utilisations, ayacut contemplated and created under the above mentioned projects in Chittoor District are shown below:

Sl. No.	Name of the Project	Planned utilisation in TMC	Ayacut Contemplated in Acres	Ayacut Created in Acres
1	HNSS	9.29	1,81,400	14,250
2	GNSS	10.87	1,05,000	0
TOTAL:		20.16	2,86,400	14,250

It is clear from the above table that out of the planned ayacut of 1,81,400 acres, an extent of 14,250 acres only is brought under irrigation under HNSS and the remaining extent is yet to be brought under irrigation. No irrigation facility could be extended to ayacut proposed under GNSS in Chittoor district.

7. I submit that the total storages available under the HNSS system is around 8.5 TMC only and the said storages are not sufficient to meet the planned utilisation of 40 TMC out of the diverted



flood flow from Srisaillam Reservoir. In order to supply water to tail end reaches of HNSS main canal in Kadapa and Chittoor Districts, it is proposed to lift 2000 cusecs of water from KM 56.00 of GNSS Main Canal to HNSS Main Canal and Punganur Branch Canal. Out of the said 2000 cusecs, 450 cusecs of water is intended for utilization in Kadapa District. Out of the remaining 1550 cusecs, 750 cusecs of water is planned to be utilized in HNSS Main canal. The balance 800 cusecs of water to be utilized under Punganur Branch Canal (P.B.C.), in Chittoor district, duly enhancing its present carrying capacity of the canal from 380 cusecs to 1180 cusecs. In order to properly realise this water, it is proposed to construct 3 Balancing Reservoirs namely Mudivedu Balancing Reservoir (2 TMC), Nethiguntapalli Balancing Reservoir (1TMC) and Avulapalli Balancing Reservoir (3.5 TMC) to serve ayacut contemplated under HNSS Project in the Western parts of the Chittoor District.

8. I submit that the Government of Andhra Pradesh have accorded In-principle approval vide Memo. No.ICD01-MJIR01C20/8/2019-PROJECTS-III Dt.10-12-2019 for diverting the 2000 cusecs of water from GNSS main canal to HNSS main canal and Punganur Branch Canal. Further, the Government of Andhra Pradesh have given administrative approval vide G.O.Rt. No. 444 of WRD (Proj.III) Dt: 26.08.2020 for the work of *“Investigation and Construction of Lift Schemes to lift water from GNSS to*


Secretary to Government
Water Resources Department,
VIJAYAWADA, A.P.

HNSS". The SLTC has approved IBM for the work of "Investigation and Construction of Lift Schemes to lift water from GNSS to HNSS" vide minutes Dt: 27.10.2020. Administrative approval is accorded vide G.O.RT.No.461 Dt.02-09-2020 for formation of 3 Balancing Reservoirs Mudivedu Balancing Reservoir, Nethiguntapalli Balancing Reservoir and Avulapalli Balancing Reservoir in Chittoor District. Technical sanction is accorded by the Chief Engineer, NTR TGP, Tirupati vide CE/NTR-TGP/TPT/R.No.14/2020-21 dt:18.01.2021 for the formation of 3 Balancing Reservoirs 1.Mudivedu Balancing Reservoir, 2.Nethiguntapalli Balancing Reservoir and 3.Avulapalli Balancing Reservoir in Chittoor Dist.The Draft Tender Schedules were approved by the State level Technical committee on 09.02.2021. The Judicial Preview Authority has placed the proposal for formation of 3 Balancing Reservoirs in the public domain of the official website of the Judge, Judicial preview for inviting objections/suggestions on the proposed projects supra from 10-02-2021 to 18-02-2021 and also published in newspapers on 14-02-2021. The Judicial preview Committee have examined the proposal of formation of 3 Balancing Reservoirs vide Rc.No.30 (34)/J.PP/2020 Dt.24-02-2021, duly dismissing the objections raised by the residents of Avulapalli village of Chittoor District subject to observance of certain suggestions. The Chief Engineer, N.T.R.T.G.P., Tirupati has approved the DTN & DTS proposal



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vide memo no. CE/NTRTGP/TPT/TS/T6/IC Chittoor/ Balancing Reservoirs-03, Dt:03-03-2021 duly incorporating the recommendations of the Judicial Preview dt 24.02.2021. e-Procurement Tender Notice with reverse tendering has been invited by the Superintending Engineer, Irrigation Circle, Chittoor vide Tender Notice No. 11SE/2020-21 dt: 03.03.2021 in e-procurement platform with IBM value for receiving bids online from 08.03.2021 @ 11.00 AM to 23.03.2021 @ 03.00 PM. The tender was awarded by the State Level Technical committee in favour of M/s NECL-RRCIPL (Joint Venture, Hyderabad) on 17.04.2021. The preliminary investigation and exploration of geological data required for preparation of detailed project report is being carried out. The In-Principle approval accorded by the Government of Andhra Pradesh vide Memo. No. ICD01-MJIR01C20/8/2019-PROJECTS-III, dt.10-12-2019 is filed herewith as **Annexure-3**. A copy of G.O.Rt.No.444 dt: 26.08.2020 is filed herewith as **Annexure-4**. A copy of the minutes of meeting of State Level Technical Committee held on 27.10.2020 and 28.10.2020 dt: 27.10.2020 is filed herewith as **Annexure-5**. A copy of G.O.Rt.No.461 dt: 02.09.2020 is filed herewith as **Annexure-6**. A copy of Technical sanction accorded by the Chief Engineer, NTR T.G.P, Tirupati vide CE/NTR-TGP/TPT/R.No.14/2020-21, dt:18.01.2021 is filed herewith as **Annexure-7**. A copy of the minutes of the Draft Tender Schedules approved by the State level Technical committee



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dt:09.02.2021 is filed herewith as **Annexure-8**. A copy of the Judicial preview Committee vide Rc.No.30 (34)/J.PP/2020 dt:24-02-2021 is filed herewith as **Annexure-9**. A copy of the DTN & DTS proposal approved by Chief Engineer, N.T.R.T.G.P., Tirupati vide Memo. no. CE/ NTRTGP /TPT /TS /T6/IC Chittoor/ Balancing Reservoirs-03, dt:-03-03-2021 is filed herewith as **Annexure-10**. A copy of e-Procurement Tender Notice with reverse tendering invited by the Superintending Engineer, Irrigation Circle, Chittoor vide Tender Notice No. 11SE/2020-21 dt: 03.03.2021 is filed herewith as **Annexure-11**. A copy of the minutes of meeting of State Level Technical Committee dt: 17.04.2021 is filed herewith as **Annexure-12**.

9. I submit that after considering all the alternative proposals and to minimize the land acquisition, the three Balancing Reservoirs are undertaken by enhancing the capacity of existing Minor Irrigation tanks by increasing the length of earthen bunds.
10. I submit that this proposal of formation of Balancing Reservoirs at the tail end of HNSS project is necessitated due to uncertainty in number of flood days at Srisailem reservoir and due to meager carrying capacities of the existing Canal and Pumping systems. Hence, to ensure supply of water to the existing and originally contemplated ayacut, it is necessary to undertake these three balancing reservoirs. The present


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proposals do not involve any additional utilisation of water and does not create any additional ayacut. The present scheme is to re-organize canal system under HNSS project by re-engineering of both the projects. The Environmental Clearances were already obtained for GNSS and HNSS. No fresh prior Environmental Clearance is required for enhancing the canal carrying capacity and supplementing water from GNSS to HNSS. In this context, it is relevant to submit that the present work cannot be considered as a separate project by itself and it cannot be treated as Category 'A' project or Category 'B' project under EIA notification. In this context, it is necessary to extract the Para 2(ii), Para 4(iii) and Para 7(ii) of EIA notification dt: 14.09.2006

--Para:2(ii): "Expansion and modernization of existing projects or activities listed in the Schedule to this notification with addition of capacity beyond the limits specified for the concerned sector, that is, projects or activities which cross the threshold limits given in the Schedule, after expansion or modernization"

--Para 4 (iii): All projects or activities included as Category 'B' in the Schedule, including expansion and modernization of existing projects or activities as specified in sub paragraph (ii) of paragraph 2, or change in product mix as specified in sub paragraph (iii) of paragraph 2, but excluding those which fulfill the General Conditions (GC) stipulated in the Schedule, will require prior environmental clearance from the State/Union territory Environment Impact Assessment Authority (SEIAA). The SEIAA shall base its decision on the recommendations of a State or Union territory level Expert Appraisal Committee (SEAC) as to be constituted for in this notification. In the absence of a duly constituted SEIAA or SEAC, a Category 'B' project shall be treated as a Category 'A' project.

--Para7(ii): All applications seeking prior environmental clearance for expansion with increase in the production capacity beyond the capacity for which prior environmental clearance has been granted under this notification or with increase in either lease area or production capacity in the case of mining projects or for the modernization of an existing unit with increase in the total production capacity beyond the threshold limit prescribed in the Schedule to this notification through change in process and or technology or involving a change in the product -mix shall be made in Form I and they shall

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be considered by the concerned Expert Appraisal Committee or State Level Expert Appraisal Committee within sixty days, who will decide on the due diligencenecessary including preparation of EIA and public consultations and the application shall beappraised accordingly for grant of environmental clearance”.

A perusal of the said paras would indicate that the proposed work is not “*Expansion and modernisation*” of the existing projects with addition of capacity beyond the limit specified in the Schedule 1(c). There is no additional utilisation or increase of the planned ayacut under both the projects. The proposed work would only enable the 3rd Respondent to realise its original allocation of 40 TMC and nothing more. As the proposed work does not fall under Clause (ii) of Para 2 read with Clause (ii) of Para 7 of EIA notification, no prior Environmental Clearance is required.

11. The present work is intended to provide water to the tail end areas for the project and out of originally planned ayacut of 1,81,400 acres, only 14,250 acres is brought under irrigation. The originally planned ayacut has Environmental Clearance and it is an attempt by the 3rd Respondent to achieve this planned ayacut by re-engineering GNSS and HNSS projects. It is doubtful even after the proposed work, the planned utilisation would receive water as it is a surplus water based project and realization of surplus water depends upon the number of flood days occur at Srisaillam reservoir considering their high fluctuations and the question of further expansion of project does not arise and it is a mere apprehension without


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any factual basis.

12. I submit that in answer to the allegation in Para 1 of the original application, it is humbly submitted that the undertaking of the present work is to link the canals of G.N.S.S – H.N.S.S and because of difference of elevations of these two projects, it is necessary to lift water and it is not a lift irrigation project of its own. It cannot be treated as either expansion or modernisation. There is neither additional utilisation nor additional ayacut. As already explained above, there is an absolute necessity to undertake the scheme in order to meet the requirement under the project as envisaged by the Erstwhile State of Andhra Pradesh. It is not a **“New Project”** under the provisions of Act, 2014. Further, the conveyor system is proposed with pressure mains, runs under the ground and does not impact the livelihood of the respective pattadars and there is no adverse impact on any environmental issues. However, appropriate steps would be taken in accordance with law.

13. I submit that the allegations made in Para 2(i) and 2 (ii) need not be traversed as they set out facts based on records.

14. I submit that the allegations made in Para 2 (iii),

“That the state of Andhra Pradesh has proposed several new lift Irrigation Projects in the year 2021 without obtaining prior Environmental clearance and mandatory approvals from Krishna River management Board, Central water Commission under Union Ministry of JalSakti. The projects are completely new projects. They were not



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assessed and approved by Union Ministry of Environment, Forest & CC, appraisal agencies such as Krishna River Management Board, Central Water Commission under Union Ministry of JalSakti. Following Government Orders issued for the purpose of lift Irrigation Projects and reservoirs.”

are not correct and the applicants are put to strict proof of the same. The present proposal does not require any fresh prior environmental clearance since both the projects are already having environmental clearance as stated above. The proposed scheme does not require any prior environmental clearance as it is neither expansion nor modernization or changing the scope of the project except re-engineering the existing systems to realise the originally conceived benefits. One system is supplementing the other. Thus, the allegations in this paragraph that the State of Andhra Pradesh is violating the law are not true.

15. I submit that the allegations made in Para 2 (iv) are irrelevant and misleading and the present scheme cannot be remotely compared with Rayalaseema Lift Scheme (RLS). The specific allegation in this para is that, the State of Andhra Pradesh is not cooperating with Krishna River Management Board (KRMB) to conduct inspection on RLS is not true. In fact, KRMB had visited RLS on 11.08.2021. The applicants without verifying the basic information made baseless allegations without any responsibility.

16. I submit that the allegations in para.3 that

“it is mandatory to obtain clearance from Expert Appraisal Committee and obtain Environment Clearance under Category 1(c) (ii) project as per EIA Notification 2006 notified



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by Union Ministry of Environment, Forest & CC. But the State of Andhra Pradesh has not applied for appraisal and grant of Environment Clearance for Lift Schemes and reservoirs proposed in GNSS and HNSS Schemes in the year 2021”

are hereby denied and the applicants are put to strict proof of the same. It is further submitted that the proposed scheme has no impact on environment and the present scope of the scheme is to link GNSS and HNSS canals without any increase in the ayacut/ planned utilisations. As already submitted, the conveyor system is proposed with pressure mains, which are running below the ground level. The present proposal of the formation of the three reservoirs is not at all changing the scope of GNSS project nor HNSS project. However, during the execution of the project, having realized that water is not reaching the tail end areas under HNSS scheme, these three reservoirs are proposed correspondingly.

17. In answer to the allegations in Para. 4, it is humbly submitted that these are not new projects and both GNSS and HNSS are ongoing projects as per Para.10 of Eleventh Schedule of Act, 2014. Once these two projects are covered under Para 10 of Eleventh schedule, these two projects do not require any appraisal by KRMB or CWC and sanction by Apex Council. Hence, the allegations in this para are misconceived and misleading. At present, only survey and investigation work is going on for the preparation of DPR.

18. In answer to the allegations in Para. 5, it is humbly submitted that the 3rd Respondent is proceeding with the construction of the project without conducting public hearing, Socio Environment Impact study at ground level and without any alternative studies are absolutely incorrect. As already submitted both GNSS and HNSS have their respective Environmental Clearances. The present work is nothing but interlinking of the projects in view of the contingencies arose during the execution of the projects. It is always common for a State to redesign and re-engineer its project considering the various exigencies during its execution.

19. I submit that the further allegations in para 5 that

“That one of the new projects i.e., Avulapalli balancing reservoir will completely submerge PeddaDevulakuppam, ChinnaDevulakuppam, Baiyyareddypali, Ramakrishnapuram villages which are part of Avulapalli Revenue village of Somala Mandal in Chittoor district. That the applicants along with hundreds of villagers have been getting livelihood by way of doing Agriculture and Horticulture in the proposed submerged area. That there would be impact on Peddaupparapalli village which is located just 1km below the proposed Avulapalli Balancing Reservoir. That about 1300 acres of fertile agriculture land is needed for only Avulapalli reservoir project. The proposed area of Reservoir is near “SeethammaCheruvu” a lake existed from 300-400 years. That the reservoir is surrounded by reserve forest within 50-100 meters distance. The reservoir will submerge reserve forest. But the authorities are claiming that no forest land is required. It is submitted that there have been alternatives for Avulapalli reservoir. That about 5km above the present proposed reservoir, there is sufficient alternative dry land is available. That about 1000 acres of revenue land in Sy.No.6 which is completely dry land is available. That about 1000 acres of revenue land in Sy.No.6 which is completely dry land (BanjaruBhumi) under Avulapalli revenue village limits. This will reduce the cost of the project as well as adverse effect on food security, livelihood of people, displacement, forest etc. But instead of using the un irrigated dry land, the authorities have proposed reservoir in very fertile agriculture/ horticulture lands. If alternative studies/ public hearing is conducted prior to finalization of the project, this fact will be known to the authorities. But they are going ahead

with the project and allocated Tenders in March, 2021 for the execution of the project. That the water resource department and Revenue department officials have visited the villages of Applicants and contractors started damaging the Seetamma Cheruvu with the help of proclainers. That the bunds of the water body has been destroyed by the contractors in the name of conducting soil test ignoring the water needs of the dependent farmers. That hundreds of years old Seetamma temple has been destroyed by the contractors by hurting the sentiments of the local residents.”

are hereby denied. Avulapalli Balancing Reservoir is identified along with other two reservoirs after considering all the alternative sites and the 3rd Respondent is following the due process of law to construct these reservoirs. The Avulapalli reservoir is at an elevated location at the tip of under developed hill area. About 5 lakh population in Punganur and Pileru areas are not having assured drinking water facility and the said demand can be met from this reservoir besides providing irrigation to the originally planned ayacut under HNSS. About 6 mandals would be benefitted because of Avulapalli Balancing reservoir i.e., 1.Sodum, 2.Somala, 3.Rompicherla, 4. Pulicherla, 5. Chowdepalli and 6. Pileru. Similarly, 60000 acres of land will be irrigated out of the originally planned ayacut. The construction of the reservoir requires about 1300 acres of land and out of which 607 acres is private and 693 acres is Government land. No forest land is involved. An extent of 1300 acres would be submerged and nearly 178 houses in Baiyyareddypalli and Devalakuppam Hamlet of Avulapalli will be affected due to the construction of Avulapalli Balancing Reservoir. Appropriate Rehabilitation and Resettlement is under



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process as per the provisions of Act, 2013. Judicial Preview Committee of Government of Andhra Pradesh rejected the objections in respect of all the three balancing reservoirs. The proposed reservoirs are part of the Rayalaseema Drought Mitigation Programme and it is serving the most needy people in the vicinity to alleviate them from drought proneness. A thorough ground study with reference to Google Earth Pro verification was done. The proposed site is most viable, feasible and economical in serving the larger public interest so as to cater the needs of providing drinking and industrial water and also helps to bring irrigation facilities to the originally planned ayacut. It is also held by the Judicial Preview Committee that the main objection of the objectors therein is for seeking compensation and the Tender Inviting Authority (TIA) made a categorical statement that the actual work would commence after implementation of Rehabilitation and Resettlement (RR) process is completed. Thus, the grievance set out in this paragraph does not fall within the jurisdiction of this Hon'ble Tribunal and they have to ventilate their grievances before different forum and the formation of balancing reservoir includes installation of instrumentation in the project site reservoir, gauge reading strips, construction of surplus weirs with energy dissipators, sluices including EM and HM parts and construction of approach and exit channels, CM and CD works and even to commence work, a complete survey and detailed



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designs, drawings, detailed estimate with cost analysis and it will take considerable period for preparation of DPR and actual commencement of the work.

20. In answer to the allegations in para 6, I submit that as Stated supra, the present work is part and parcel of execution of GNSS and HNSS projects and only re-organisation and re-engineering of the distributaries has been taken up in order to achieve planned utilisation/ planned ayacut. As submitted earlier, it is not a "**New project**" as per Para 7 of the Eleventh Schedule of Act, 2014. As per Para 10 of the Eleventh Schedule of Act, 2014, GNSS and HNSS projects are considered as "**Ongoing Projects**". As per Entry 17 of List- II of the Seventh Schedule, it is within the domain of the State Government to plan irrigation within its territory as per its wishes. The complaint made by the applicants on 28.02.2021 to the 3rd Respondent is not maintainable and CWC has communicated vide Memo. No. ICD01/ 446/2021-PROJ-III(1374931) Dt:23/03/2021 to Chief Engineer, NTRTGP, Tirupati to examine the issue as per rules and take necessary action. Thus, the objections of the applicants were already rejected by the Judicial Review Committee and also CWC did not find any valid objection raised by the applicants. A copy of the Memo issued by the Government of Andhra Pradesh to Chief Engineer, NTRTGP, Tirupati vide Memo. No. ICD01/



446/2021-PROJ-III(1374931) Dt:23/03/2021 is filed herewith as **Annexure-13**.

21. In answer to the allegations in para 7, it is submitted that the 1st and 6th Respondents have disposed of Annexure-8 under Annexure-9 categorically informed the applicants that there are prior Environmental Clearances both for GNSS and HNSS projects. The further allegations that

“It is shocking that within one week time after the complaint, the officials of State of Andhra Pradesh, instead of considering the request made by the Applicants and aggrieved villagers, they have started harassing the Applicant No.8 and his family members. That they have issued a notice to the relatives of Applicant No.1 saying that the agriculture land which was bought officially and registered by the State government in the name of Applicant No.1’s relatives is a disputed land and it should be surrendered within one week. That the Applicant No.1 and his relatives have challenged the unilateral order of Mandal Revenue Officer before the Hon’ble High Court for the State of Andhra Pradesh vide WPs No. 5979 of 2021 and the proceedings are pending for consideration. The Writ Petitions are nothings to do with the Environmental issues raised by the Applicants in the present Application.”

are not true and the applicants are put to strict proof of the same. The 3rd Respondent is following the due process of law in executing these projects. These allegations are made deliberately to mislead this Hon’ble Tribunal and these allegations are not only irrelevant. Further, these allegations are made to gain the sympathy of this Hon’ble Tribunal without iota of truth in these allegations. The reference being made to the Writ petition no: 5979 of 2021 in this para will show that the



applicants are petition mongers and maintaining several proceedings before several courts which amounts to availing parallel remedies, which is impermissible in law. Above all, these allegations fall outside the jurisdiction of this Hon'ble Tribunal. A perusal of exhibit A-10 will show that an action was initiated in accordance with law under section 3(d) of the A.P. State (Abolition and Conversion into Ryotwari) Act, 1948 and action initiated in accordance with law cannot be termed as harassment without any responsibility and malicious intension to prejudice the mind of this Hon'ble Tribunal.

22. In answer to the allegations in Para 8, the reliance placed by the applicants is out of context and they have no application to the facts of the case. Orders passed in O.A. No. 175 of 2018 (Earlier as O.A. 125 of 2017 SZ) and O.A. No. 350 of 2018 and O.A. No. 48 of 2019 and those schemes are independent schemes. The scope of GNSS and HNSS and the present work is different and distinct. The present work is nothing but Reorganisation or Re-Engineering the distributary systems of GNSS and HNSS which have Environmental Clearances and there is no necessity for a fresh prior Environmental Clearance.
23. The allegations in Para 9 that the 3rd Respondent has been misleading this Hon'ble Tribunal in case of Rayalaseema Lift Scheme, Purushothapatnam Lift Irrigation Scheme, Pattiseema Lift Irrigation Scheme, Godavari-Pennar River Linking schemes



are absolutely incorrect and the applicants are put to strict proof of the same.

24. The allegations in Para 10 that the 3rd Respondent has to obtain clearance from MoEF & CC, clearance from Central Water Commission (CWC), clearance from Krishna River Management Board (KRMB) and other Central Government Authorities for the lift irrigation projects proposing GNSS and HNSS and three balancing reservoirs in Chittoor district of Andhra Pradesh are absolutely incorrect. The applicants are misleading this Hon'ble Tribunal in elevating the re-organisation of the distributory system to a lift irrigation system without understanding nature and scope of work with an ultimate motive to stay the construction of the project.
25. The various grounds raised in the main O.A are legal contentions which would be appropriately answered during the court arguments.
26. The 3rd Respondent has undertaken the present work as the part of Rayalaseema Drought Mitigation Programme to provide water to the drinking, irrigation and other beneficiary uses by investing huge public money in public interests and about 5 lakhs people would be served assured drinking water facility besides providing irrigation of about 60000 acres out of the originally planned ayacut. There is no prima facie case in favour of the applicants and the balance of the conveyance is

also in favour of the 3rd Respondent and if the construction of the project is stayed, the 3rd Respondent and its inhabitants will suffer irreparable loss and injury.

27. It is submitted that this respondent craves leave of this Hon'ble Tribunal to raise additional counter in the course of proceedings, if required. The averments made herein are without prejudice to the stand reserved to be taken to the response of ministry of environment that may be filed.

In the above circumstances, it is humbly prayed that this Hon'ble Tribunal may be pleased to dismiss the above Original Application No.137 of 2021 and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.



DEPONENT

Secretary to Government
Water Resources Department,
VIJAYAWADA, A.P.

Solemnly affirmed at Vijayawada
District Andhra Pradesh on
this the 14th day of September , 2021
and signed his name in
my presence

BEFORE ME


ADVOCATE, Vijayawada

PENUMAKA AJAY BABU
ADVOCATE M.A.,L.L.M.,
HIGH COURT OF A.P.
CELL: 9493494444, 9966370959

VERIFICATION

I, Jamjam Syamala Rao, S/o Sri. Satyanarayana Murthy, aged about 54 years, Occ: Secretary, Government of Andhra Pradesh, R/o Vijayawada, do hereby verify that the contents of Paras of Counter Affidavit are based on record and information are true to the best of my knowledge and belief.

Hence, verified on the 14th day of September at **Vijayawada.**



Deponent

Secretary to Government
Water Resources Department,
VIJAYAWADA, A.P.



No. J-12011/10/2006-IA-1

Government of India
Ministry of Environment & Forests

Paryavaran Bhawan,
C.G.O. Complex,
Lodi Road,
New Delhi-110003

Date: 8TH May, 2006

The Secretary (Irrigation)
I&CAD Department
A.P. Secretariat
Hyderabad - 500022

D/S

Subject : Handri Neeva Sujala Shravanti (HNSS) Project in District Kurnool,
Andhra Pradesh – Environmental Clearance reg.

Sir,

This has reference to your letter No. CE(P)/ATP/CLEARANCES/133M, dated 04.02.2006 & subsequent letter dated 16.02.2006 & 16.03.2006 on the subject.

2. The above referred proposal was considered by the Expert Committee for River Valley & Hydroelectric projects at its meeting held on 15.02.2006.

3. It has been noted that the proposed lift irrigation project, envisages lifting of water from Krishna river for providing irrigation to 2.438 hectare area and 11.05 cumecs of drinking water supply to the chronically drought affected upland areas of the four districts of Rayalaseema region namely: Kurnool, Anantapur, Kadapa and Chittoor in Andhra Pradesh. The scheme envisages construction of the main canal of 565 km length with six branch canals and distributaries taking of the main canal and eight balancing reservoir located in the command area in the four districts. The total lift involved is 262 m in 9 stages. The main canal and all branch canals fall in Ananthapur district. Total land requirement for the project is 10582.56 ha. Out of that 440.53 ha. is forest land 75 ha. forest land is coming under submergence in Cherlopalli reservoir and 363.53 ha. forest land will be required for canal network. Forest clearance yet to be obtained. 21 villages are affected due to submergence under reservoir affecting a total 2355 families are likely to be affected due to this project. Public Hearing was conducted in four districts of Kurnool, Anantapur Kadapa & Chittoor on 13.02.2006. The total cost of the project is 236.56 crores.

4. The Ministry of Environment and Forests hereby accords environmental clearance as per the provision of Environmental Impact Assessment Notification 1994 subject to the strict compliance of the terms and conditions mentioned below -

Part - A: Specific conditions

- i) Total 2355 Families are likely to be affected by this project. The project-affected families shall be rehabilitated as per Andhra Pradesh Government's R & R Policy -2005.
- ii) Eight earth dams are proposed with different heights. Seismic design parameters for dam of height greater than 30 m needs to be approved by National Commission on Seismic Design Parameters (NCSDP), Central Water Commission, New Delhi.
- iii) A monitoring committee should be constituted which must include representatives of project affected persons from SC/ST category and a women beneficiary. The committee would also attend the Grievance Redressal of the affected peoples.
- iv) Commitment made during Public hearing by the project authority on different issues should be fulfilled.
- v) Forest Clearance should be obtained for acquiring 440.53 hectare forest land & submitted.
- vi) Water user association / co-operative and involvement of the whole community for disciplined use of available water should be provided.
- vii) Command Area Development as proposed in the EIA / EMP should be implemented. Wherever water logging should be treated through suitable drainage measures and conjunctive use of both ground water and surface water, reclamation of saline lands and measures to improve the soil fertility.
- viii) Occurrence of stagnant pools/slow moving water channels during construction and operation of the project providing breeding source for vector mosquitoes and other parasites. The canal should be properly channelised so that no small pools and poodles are allowed to be formed. Even after taking precaution, due to unforeseen situations, breeding of mosquito and resultant malaria or mosquito borne diseases may increase. If such a situation arises, it will be the responsibility of project authorities to take all corrective steps i.e. residual insecticidal spray in all the project impact area and surrounding 3 Km. area, keeping the flight range of mosquitoes in consideration. Proposed spraying of DDT and Paris green should not be used as these are banned products.

ix) Any other clearance from any other organization if required should be obtained.

Part -B. General conditions

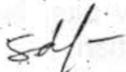
- i) Provision of supplying kerosene or cooking gas / Pressure Cooker to the labourers should be kept instead of supplying fuel wood.
 - ii) Fuel depot may be opened at the site to provide the fuel (kerosene/wood /LPG). Medical facilities as well as recreational facilities should also be provided to the labourers.
 - iii) All the labourers to be engaged for construction works should be thoroughly examined by health personnel and adequately treated before issue the work permits.
 - iv) Restoration of construction area including dumping site of excavated materials at dam site & power house site should be ensured by leveling, filling up of borrow pits, landscaping etc. The area should be properly afforested with suitable plantation.
 - v) A multidisciplinary environmental monitoring cell inclusive of the experts from Ground Water Management, Hydrogeologist, Agriculture, Socio-economist etc. should be constituted immediately before the field activities of the project are undertaken.
 - vi) Financial provision should be made in the total budget of the project for implementation of the above suggested safeguard measures.
 - vii) Six monthly monitoring reports should be submitted to the Ministry and its Regional Office, Bangalore for review.
4. Officials from Regional Office MOEF, Bangalore would be monitoring the implementation of environmental safeguards should be given full cooperation, facilities and documents / data by the project proponents during their inspection.
 5. The responsibility of implementation of environmental safeguards rests fully with the Irrigation Department and Government of Andhra Pradesh.
 6. In case of change in the scope of the project, project would require a fresh appraisal.
 7. The Ministry reserves the right to add additional safeguard measures subsequently if found , necessary and to take action including revoking of the clearance under the provisions of the environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time- bound and satisfactory manner.

8. This clearance letter is valid for a period of five years from the date of issue of this letter for commencement of construction work.

9. A copy of the clearance letter will be marked to concerned Panchayat, if any, from whom any suggestion/representation has been received while processing the proposal.

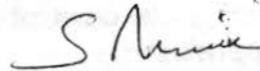
10. State Pollution Control Board / Committee should display a copy of the clearance letter at the regional office, district industries centre and collector's office / tehsildar's office for 30 days.

11. The project proponent should advertise within seven days at least in two local newspapers widely circulated in the region around the project, one of which shall be in the vernacular language of the locality concerned informing that the project has been accorded environmental clearance and copies of clearance letters are available with the State Pollution Control Board/Committee and may also be seen at Website of the Ministry of Environment and Forests at [http:// www.envfor.nic.in/](http://www.envfor.nic.in/).


(Dr. S. Bhowmik)
Additional Director

Copy to:-

1. The Secretary, Ministry of Water Resources, Shram Shakti Bhawan, Rafi Marg, New Delhi - 110001.
2. Dr. Ravi Mallu, Special representative of Govt. of Andhra Pradesh, 1-Ashoka Road, Andhra Bhawan, New Delhi - 110001.
3. Secretary, Department of Environment, Government of Andhra Pradesh, Hyderabad.
4. Secretary, Department of Irrigation, Government of Andhra Pradesh, Hyderabad.
5. The Advisor (I & CAD) Planning Commission, Yojana Bhawan, New Delhi - 110001.
6. The Chief Engineer (PAD), Central Water Commission, Sewa Bhawan, R.K. Puram, New Delhi - 100062.
7. Member Secretary, Andhra Pradesh Pollution Control Board, Hyderabad.
8. CCF, Regional Office, Ministry of Environment & Forests, Bangalore.
9. EI - Division, MOEF, New Delhi - 110001.
10. Guard file.


(Dr. S. Bhowmik)
Additional Director



No. J-12011/18/2006-IA.I

Government of India
Ministry of Environment & Forests

Paryavaran Bhawan,
C.G.O. Complex,
Lodi Road,
New Delhi-110003

Dated 21st June, 2006

To,

The Secretary (Irrigation)
I&CAD Department
A.P. Secretariat
Hyderabad- 500022

Subject : **Galeru Nagari Sujala Shravanti (GNSS) Project in District Kurnool,
Andhra Pradesh – Environmental Clearance reg.**

Sir,

This has reference to your letter No. SE/GNSS Circle/KADAPA/Camp 1/Hedrabad, dated 12.04.2006 on the subject..

2. The above referred proposal was considered by the Expert Committee for River Valley & Hydroelectric projects at its meeting held on 19.04.2006 & reconsidered on 17.05.2006.

3. It has been noted that the proposed project contemplates drawl of 38.00 TMC of surplus flood water from Krishna river to provide irrigation to 1.052 lakh ha. (2.60 lakh acres) in two districts of Kadapa and Chittoor, drinking water to about 10 lakh people by using about 3.00 TMC of water and stabilisation of existing command of Pulivendula branch canal to an extent of 24282 ha. The scheme consists of 11(eleven) balancing/storage reservoir with 14 to 29 m high of dams. Total land requirement for the project is 10348.25 ha., of which 1104.45 ha is forest land. Forest clearance is yet to be obtained. Total 6610 families from 42 villages are likely to be affected due to this project. Public Hearing was conducted in two districts of Chittor & Kadapa on 14.03.2006. The total cost of the project is 4562.33 crores.

4. The Ministry of Environment and Forests hereby accords environmental clearance as per the provision of Environmental Impact Assessment Notification-1994, subject to the strict compliance of the terms and conditions mentioned below –

Part – A: Specific conditions

- i) Total 6610 Families from 42 Villages are likely to be affected by this project. The project-affected families shall be rehabilitated as per Andhra Pradesh Government's R & R Policy –2005 & its amendment G.O. M.S. No. 76, dated 13th April, 2006 .
- ii) Eleven balancing reservoir are proposed with different heights. Sciesmic design parameters for the dams need to be approved by National Commission on Seismic Design Parameters (NCSDP), Central Water Commission, New Delhi.
- iii) A monitoring committee should be constituted which must include representatives of project affected persons from SC/ST category and a women beneficiary. The committee would also attend the Grievance Redressal of the affected peoples.
- iv) Commitment made during Public hearing by the project authority on different issues should be fulfilled.
- v) Forest Clearance should be obtained for acquiring 1104.45 hectare forest land & submitted.
- vi) Water user association / co-operative and involvement of the whole community for disciplined use of available water should be provided.
- vii) Command Area Development, as proposed in the EIA / EMP should be implemented. Water logging should be treated through suitable drainage measures and conjunctive use of ground water and surface water, reclamation of saline lands and measures to improve the soil fertility should be ensured.
- viii) Occurrence of stagnant pools/slow moving water channels during construction and operation of the project provide breeding source for vector mosquitoes and other parasites. The canal should be properly channelised so that no small pools and poodles are allowed to be formed. Even after taking precaution, due to unforeseen situations, breeding of mosquito and resultant malaria or mosquito borne diseases may increase. If such a situation arises, it will be the responsibility of project authorities to take all corrective steps i.e. residual insecticidal spray in all the project affected areas and surrounding 3 Km. area, keeping the flight range of mosquitoes in consideration.
- IX) Any other clearance from any other organization if required should be obtained.

Part –B. General Conditions

- i) Provision of supplying kerosene or cooking gas / Pressure Cooker to the labourers should be made instead of supplying fuel wood.

- 2
- ii) Fuel depot may be opened at the site to provide the fuel (kerosene/wood /LPG). Medical facilities as well as recreational facilities should also be provided to the labourers.
 - iii) All the labourers to be engaged for construction works should be thoroughly examined by health personnel and adequately treated before issuing work permits.
 - iv) Restoration of construction area, including dumping site of excavated materials at dam site & power house site, should be ensured by leveling, filling up of borrow pits, landscaping etc. The area should be properly afforested with suitable plantation.
 - v) A multidisciplinary environmental monitoring cell inclusive of the experts from Ground Water Management, Hydrogeologist, Agriculture, Socio-economist etc. should be constituted immediately before the field activities of the project are undertaken.
 - vi) Financial provision should be made in the budget of the project for implementation of the above suggested safeguard measures.
 - vii) Six monthly monitoring reports should be submitted to the Ministry and its Regional Office, Bangalore for review.
4. Officials from Regional Office MOEF, Bangalore would be monitoring the implementation of environmental safeguards and they should be given full cooperation, facilities and documents / data by the project proponents during their inspections.
 5. The responsibility of implementation of environmental safeguards rests fully with the Irrigation Department and Government of Andhra Pradesh.
 6. In case of change in the scope of the project, project would require a fresh appraisal.
 7. The Ministry reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking the clearance, under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time- bound and satisfactory manner.
 8. This clearance letter is valid for a period of five years from the date of issue of this letter for commencement of construction work.
 9. A copy of the clearance letter will be marked to concerned Panchayat, if any, from whom any suggestion/representation has been received while processing the proposal.

10. State Pollution Control Board / Committee should display a copy of the clearance letter at the regional office, district industries centre and collector's office / tehsildar's office for 30 days.

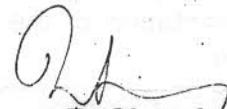
11. The project proponent should advertise within seven days at least in two local newspapers widely circulated in the region around the project, one of which shall be in the vernacular language of the locality concerned informing that the project has been accorded environmental clearance and copies of clearance letters are available with the State Pollution Control Board/Committee and also at Website of the Ministry of Environment and Forests at [http:// www.envfor.nic.in](http://www.envfor.nic.in).



R. Chandramohan)
Joint Secretary to the Govt. of India

Copy to: -

1. The Secretary, Ministry of Water Resources, Shram Shakti Bhawan, Rafi Marg, New Delhi - 110001.
2. Dr. Ravi Mallu, Special representative of Govt. of Andhra Pradesh, 1-Ashoka Road, Andhra Bhawan, New Delhi - 110001.
3. Secretary, Department of Environment, Government of Andhra Pradesh, Hyderabad.
4. Secretary, Department of Irrigation, Government of Andhra Pradesh, Hyderabad.
5. The Advisor (I & CAD) Planning Commission, Yojana Bhawan, New Delhi -110 001.
6. The Chief Engineer (PAD), Central Water Commission, Sewa Bhawan, R.K. Puram, New Delhi - 100062.
7. Member Secretary, Andhra Pradesh Pollution Control Board, Hyderabad.
8. CCF, Regional Office, Ministry of Environment & Forests, Bangalore.
9. EI - Division, MOEF, New Delhi - 110001.
10. Guard file.



R. Chandramohan)
Joint Secretary to the Govt. of India

GOVERNMENT OF ANDHRA PRADESH
ABSTRACT

Water Resources Department – “Investigation and Construction of Lift Schemes to lift water from GNSS to HNSS” - Administrative Approval – Accorded – Orders – Issued.

WATER RESOURCES (PROJECTS.III) DEPARTMENT

G.O.RT.No. 444

Dated: 26-08-2020.

Read the following:

1)	From Chief Engineer (P), Kadapa Lr. No:CE(P)/WRD/KDP/TS2/ Chakrayapet/ 2020 / Dt:30-05-2020.
2)	From the Engineer-in- Chief (I), Vijayawada Letter No.ENC (I)/DCE (GDS)/OT2/ AEE5/CHAKRAYAPETA LI SCHEME, Dt:17.06.2020.
3)	From the Chief Engineer (P), Kadapa, Lr.No: CE(P)/WRD/KDP/TS2/ Chakrayapet/2020, Dt:20.07.2020.

&&&&

ORDER:

In the letter 1st read above, the Chief Engineer (P), Kadapa has requested the Government to accord administrative approval for the estimate for the work “Investigation and Construction of Lift Schemes to lift water from GNSS to HNSS” for an amount of Rs.5139.00 Crores.

2. In the letter 2nd read above, the ENC (I), Vijayawada has requested the Government to consider the replies of the Chief Engineer(P), Kadapa letter dated:20.07.2020 while according administrative approval for the subject work.

3. Government after careful examination of the proposal of Chief Engineer (P), Kadapa, hereby accorded administrative sanction for the work “Investigation and Construction of Lift Schemes to lift water from GNSS to HNSS” for an amount of Rs.5036,00,00,000/- (Rupees Five Thousand and Thirty Six Crores only) in relaxation of FRBM norms subject to condition that the CE has to ensure the following before according technical sanction:

i)	The correctness of quantities, leads, rates and data proposed in the estimate.
ii)	Approved Designs and drawings by competent authority have to be obtained i.e., CE, CDO
iii)	Detailed estimates have to be obtained for each of the components/items of the proposed LS provisions.
iv)	As per the revised Sand Policy of the Govt. the Sand rate have to be adopted.
v)	The Present proposal shall not overlap any other works/packages.
vi)	As per GO Ms No.11, dt.11.2.2020, the Seigniorage charges have to be worked out and shown in the abstract as LS provision.

4. The above expenditure is debitable to the HOA:4700 Col on Major Irrigation – 01 Major Irrigation (Commercial) – MH 133 SKD GNSS – GH 11 State Development Schemes – SH 27 – 530 Major Works/531 Major Works.
5. The Chief Engineer (Projects), Kadapa shall take further action accordingly.
6. This order issues with the concurrence of Finance (FMU.WR.II) Department vide their UO No. FIN01-FMU0MRAS(WR2)/186/2020-FMU-WRII,Dated:15-08-2020.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

**ADITYA NATH DAS, IAS
SPECIAL CHIEF SECRETARY TO GOVT**

To
The Chief Engineer (Projects), Kadapa.
Copy to:
The ENC (I), Vijayawada.
The Director of Works & Accounts, Vijayawada
The Finance (FMU.WR.II) Department
The PS to Minister (WRD)
The PS to Special Chief Secretary (WRD)
File No ICD01/MJIR/267/2020-PROJECTS-III(1155189)
SF/SC

//FORWARDED :: BY ORDER//

SECTION OFFICER

ANNEXURE-5

MINUTES OF MEETING OF STATE LEVEL TECHNICAL COMMITTEE HELD ON 27-10-2020 & 28-10-2020 FOR FINALISING IBM VALUE FOR THE WORK OF "INVESTIGATION AND CONSTRUCTION OF LIFT SCHEMES TO LIFT WATER FROM GNSS TO HNSS".

Name of work:-	Investigation and Construction of Lift Schemes to lift water from GNSS to HNSS,
Estimate Value:-	Rs. 5036.00 Crores,
Approval sought for:-	Finalizing of IBM value,
Name of the Chief Engineer:-	Sri K.Sravana Kumar Reddy, Chief Engineer (P), Kadapa.

The Chief Engineer (P), Kadapa placed the proposal before the State Level Technical Committee for finalizing IBM Value for the work of "Investigation and Construction of Lift Schemes to lift water from GNSS to HNSS".

The Chief Engineer (P), Kadapa reported as follows:

Government accorded administrative approval for "Investigation and Construction of Lift Schemes to lift water from GNSS to HNSS" for an amount of Rs.5036.00 Crores vide G.O. Rt No.444, of Water resources Department Dt. 26-08-2020.

The proposed GNSS-HNSS lift scheme is envisaged to provide irrigation water to en-route tanks originating at Km. 56.000 on GNSS main canal near Pamuluru village and culminating at Punganuru Branch Canal @ Km. 79.600 near Jagadamvari palle of Mulakala Cheruvu mandal besides filling of Kaletivagu Reservoir, Veligallu Reservoir, Srinivasapuram Reservoir and Adavipalli Reservoir. The above lift scheme is designed to serve ayacut in the mandals of Chakrayapeta, Ramapuram, Lakkireddy palli, Rayachoty, Veeraballi, Sundupalli, Chinnamandyam etc., in Kadapa district and Thamballa palli, Peddamandyam, Gurramkonda, Kalikili, Valmikipuram, Kalakada, Pileru, KV palle, PTM, B.Kothakota, Madanapalli, Punganuru etc., in Chittoor district.

Government have accorded in principle approval for 2000 cusecs for the above change in the scope of work vide Govt Memo No ICD01-MjIR01C2018/2019-PROJECTS-III, Dt:10.12.2019. The water requirement is proposed to be met from the enhanced carrying capacity of canal from Pothireddypadu Head Regulator to Gandikota reservoir to draw the flood waters from Srisailam reservoir in less number of days and to store and utilize from Gandikota reservoir and other existing reservoirs.

The bifurcation of 2000 cusecs of water to various schemes is as follows.

1. Lifting of 2000 cusecs of water from GNSS main canal @ Km 56.000 to Kaletivagu Reservoir.
2. Lifting of 450 cusecs of water from Kaletivagu Reservoir to feed tanks on upland areas of Chakrayapeta, Ramapuram and Lakkireddy palli mandals of Kadapa district.
3. Lifting of 1550 cusecs of water from Kaletivagu Reservoir to Veligallu Reservoir
4. Lifting of 750 cusecs from Veligallu Reservoir to HNSS Main Canal @ Km. 483.750, to serve ayacut under Srinivasapuram Reservoir of Kadapa district and Adavipalli Reservoir and Thambalapalli Distributory of Chittoor district.
5. Lifting of 800 cusecs of water from Veligallu Reservoir to Punganuru Branch Canal to join @ Km 79.600 to serve ayacut on D/s of Punganuru Branch Canal and new ayacut in Chittoor district.

The Chief Engineer (P), Kdapa reported that, this project is proposed to be taken up under "Rayalaseema Drought Mitigation Project". The present Package work is proposed to be taken up under EPC system.

The following components are proposed in the Estimate.

1. Investigation and preparation of Hydraulic particulars, designs drawings for the system requirements for Canal and CM & CD Works, Lifts, Pump Houses, Tunnel, Pressure mains, Reservoirs, Pumps, Motors, Preparation of estimates for the components, Investigation of substations, Model studies, Preparation of Land Plan schedules and all other associated works.
2. Construction of Pump houses with Electro-Mechanical, Hydro-Mechanical, Mechanical and EM Parts including civil works for Pump House and Pressure mains etc complete for – 10 No's of Pump Houses with Surge Protection arrangements etc complete.
3. Excavation of Open Gravity Canal for 2000 cusecs including CM & CD works etc. complete.
4. Excavation and Construction of tunnel with all allied works including lining for 2000 cusecs etc. complete.
5. Construction of Cross Regulator with allied works etc. complete,
6. Reservoirs:-
 - a) Enhancement of capacity of Kaletivagu reservoir from 0.225 TMC to 1.20 TMC including all works for storing 1.20 TMC with necessary surplus arrangements etc complete,
 - b) Formation of Kallurupalli new reservoir including all works necessary with surplus arrangements etc. complete.
 - c) Enhancement of capacity of Nayuni Cheruvu including all allied works etc complete,
 - d) Construction of Vempalli Summer Storage tank including all works for storing 0.10 TMC etc. complete.
7. SCADA system, and
8. Operation and Maintenance of whole system for 15 Years.

Detailed Estimate:

1. The tentative designs and drawings are adopted for all the components for preparation this IBM estimate.
2. The classification of soils is done as per the site conditions.
3. Controlled Blasting is proposed near CM & CD Works for a length of 200 m on either side as per the yardsticks of Engineer-in-Chief (Irrgn) circular memo No:ENC(I)/DCE(GDS)/OT2/AEE4/SLSC/Controlled Blasting Dt:27.06.2017 to avoid damage to the existing infrastructure at all locations where ever necessary.
4. As per the minutes of BoCE's Meeting dated:22.03.2007 communicated in letter No:E2/F7/I/2004-05/137 Dt 04.06.2007 for design mixes are recommended for various higher grades of concrete specifying Quantity of Cement Content to be used for adoption and the same is adopted.
5. Sand leads are proposed as per the Government policy. i.e. from nearest stock point to the site. Cost of stone supplied from canal spoil is deducted towards coarse aggregate, rubble stone and stone chips in respective data items as per SOR 2020-21 rates.

Lead for Concrete-By considering that a batching plant is located at ground level based on water availability, concrete placement would be 4 Kms on an average from the batching plant including ramp distances and tunnel inside length of hauling for placement. Accordingly required number of Agitator cars with time considerations as per the standard Data for maintaining the progress (i.e.at 3.5 cum/hr or at 3 cum/hr whichever is applicable) and the data is deduced and adopted for allowing concrete lead in Data items IRR TAW 5-3 and IRR TAW 5-4 for tunnel concrete.

6. Provision for dewatering is made as per site requirements, wherever necessary.
7. SOR 2020-21 is adopted for preparation of this IBM Estimate. The rates for cement are adopted as Rs. 3672/- per MT and the rates for steel, steel plates are adopted as per SSR 2020-21 as Rs.40,500/MT (Fe 415, Rs 41,500/MT (for structural steel), Rs 43,000/- (MS flats) and Rs 42,500/ MT (MS Plates) as per SoR 2020-21 for preparation of Data.
8. Total Land Acquisition required for this scheme in Forest Area is 20 Acres and Non-Forest Area is about 1335Acres. The Land acquisition process will be taken up after approval of alignment, designs and drawings for head works and all associated works after tender process. The actual extent required will be assessed and necessary requisition proposals will be sent to Land Acquisitions Officers.

The rates for MW of Pump houses are adopted as per the approved data. The rates for Pressure mains, Butterfly valves, Scour valves, EOPD & HOPD valves, Dismantling joints are adopted as per Public health items for the year 2020-21.

The Contractor Profit & Other overhead charges are considered for the data items of Irrigation, Pressure main, Butterfly valves, Scour valves, EOPD & HOPD valves, dismantling joints based on Public Health SOR 2020-21.

10. The Guidelines for pressure mains for lift irrigation schemes as communicated by the Chief Engineer, Central Designs Organization, Vijayawada vide Lr No: CE/CDO/Div-2/66/2020 Dt:- 22.07.2020 are adopted.
11. Instrumentation is proposed and is kept in Tunnel sub estimate in Part A of the Estimate. This will be considered based on the necessity during execution.
12. The amount of Rs. 3.58 Crores already incurred for S&L operation and preparation of DPR is deducted from the investigation amount of 0.315%.
13. Provision towards GST at 12% is proposed in line with GOMs No 58 of Finance (WR.I) Department Dt 08.05.2018 as the Value of earth work is less than 75%, Seigniorage as per GO Ms No 11(industries and Commerce(M.II) Department) Dt 11.02.2020 ,NAC @ 0.1% etc.,

After scrutiny, the detailed estimate is worked out as follows.

Sl. No.	Description	Amount in Rupees
PART-A	Working Items (ECV Items)	
1	Investigation, design and drawings for approach channels, pump houses ,pressure mains, delivery chambers, CM&CD works, gravity canal, tunnel, Reservoirs, tanks and allied works etc.	9,78,45,940
2	Construction of Pump house-I , Electro & Hydro mechanical and pressure main-1	762,49,71,400
3	Construction of tunnel-I	206,09,99,718
4	Construction of gravity canal including CM&CD works	46,27,10,237
5	Enhancement of Kaletivagu reservoir	210,02,83,796
6	Construction of Pump house-II, Electro-Mechanical, pressure main-II	483,15,36,584
7	Formation of Kallurupalli tank	14,81,56,074
8	Construction of pump house-III , Electro-Mechanical and pressure main-III	791,33,03,664
9	Construction of pump house-IV , Electro-Mechanical and pressure main-IV	474,30,39,054
10	Construction of pump house-V , Electro-Mechanical and pressure main-V	231,86,87,204
11	Enhancement of Nayunicheruvu tank	1,48,92,550
12	Construction of pump house-VI , Electro-Mechanical and pressure main-VI	462,48,19,608
13	Construction of pump house-VII , Electro-Mechanical and pressure main-VII	49,32,21,470
14	Construction of pump house-1k, 2k & 3k to feed tanks in Chakrayapeta, Lakkireddipalli & Ramapuram Mandals.	486,98,33,161
15	Construction of cross regulator	3,73,53,941
16	Construction of Vempalli storage tank with 0.1 TMC	18,34,74,159
17	SCADA System	13,00,00,000

18	Provision towards Operation & Maintenance of Pump houses (Pump House, Pipe line, EM & HM parts) for 15 years.	102,68,53,581
19	Provision towards Operation & Maintenance of Civil Work Components @1% for 2 years (i.e 0.5% per each year)	5,73,54,860
	IBM/ECV value Put to Tender: Part A	4373,93,37,001

Sl.No.	Description of Item	Amount in Rupees
PART-B	Items Covered in Bid	
1	Provision for GST @ 12%	524,87,20,440
2	Provision towards NAC @ 0.1%	4,37,39,337
3	Provision towards Seigniorage charges	30,60,54,789
	Subtotal:- Part B	559,85,14,566
	PART (A)+(B) in Rs.	4933,78,51,567
PART-C	Departmental provisions	
1	Provision towards land acquisition	
	a) (Non-Forest Land= 1335 Acres/6.00 Lakhs per acre)	80,10,00,000
	b) (Forest Land= 20 ACRES/10.00 Lakhs per acre)	2,00,00,000
2	Provision Towards Electrical Sub Station and Transmission Lines Etc.	14,50,00,000
3	Provision towards Price Adjustment	4,00,00,000
4	Provision towards Tender Publication Charges	10,00,000
5	Provision Towards Geo Technical Explorations including Lab Testing Charges and approval of Designs and drawings from competent Authorities including consultation charges	25,00,000
6	Provision towards construction of Guest House 1000Sq.Ft @ Rs. 2,500/- Per Sq.Ft near Kaletivagu Reservoir	25,00,000
7	Provision for shifting of Electrical lines	25,00,000
8	Provision for Plantation	5,00,000
9	Provision towards fixing of HP Boards, sign Boards etc.	25,00,000
10	Provision towards purchase of Scientific Instruments like DGPS, Total Station, Auto Levels, Digital Survey India Maps etc.	30,00,000
11	Provision towards construction of Pylon, Video graphic and Photographic charges etc.	16,48,433
	Subtotal:- Part C	102,21,48,433
	Grand Total of work(Part A+ Part B+ Part C)	5036,00,00,000

The Chief Engineer (P), Kadapa placed the IBM estimate before the SLTC for Rs. 5036.00 Crores for examination.

OBSERVATIONS OF THE SLTC:

- The estimate is prepared based on tentative design and drawings and the quantities are provided as per the above tentative designs and classification is considered as per site conditions for purpose of

estimate. After detailed investigation and detailed engineering, the EPC agency will submit detailed designs and drawings and the best design as approved by the Competent Authority will be considered for execution and it shall be ensured that the savings accrue to the Government in case of reduction in cost.

- b. The Pumps & Motor power calculations may be got vetted by APGENCO before commencement of work and regulated accordingly. The designs for substations and transmission lines etc. may be got vetted by APSPDCL before commencement of work and adopted accordingly.
- c. 0.315% provision is made towards "Investigation, Design & Estimation" and the expenditure already incurred in SID operations is deducted from this provision.
- d. Provision is made for operation and maintenance of the scheme for 15 years including defect liability period of 2 years for civil works of pump houses and 5 years for EM & HM works including spare parts. 0.5% of EM & HM cost of EM & HM works per year, 0.25% of pipeline cost per pipelines per year and 0.125% of Civil works of pump houses per year for first 5 years including spares and maintenance. 0.25% of EM & HM cost for EM & HM works per year and 0.125% of pipeline cost per pipelines per year and 0.0625% of other Civil works of pump houses per year for maintenance for 6th to 15th year. Provision for Operation & Maintenance for works other than pump house i.e. Reservoirs, Tanks, Tunnel, Gravity canal, CM&CD works of pipeline @ 1% for two years (0.5% per each year).
- e. Provision for dewatering @ 3% as per the SSR is included in the rate for the quantities involved in work, in Data items as per the SOR 2020-21.
- f. Provision is made for Seigniorage charges, NAC @0.1% and provision for GST @ 12% in Part B.
- g. Provision is made in the estimate for land acquisition for 1355 (1335 non forest+20 Ac forest land) Acres, Construction of Sub stations and Electrical lines, price adjustments in Part C.
- h. The Chief Engineer (P), Kadapa may thoroughly check each and every provision for their suitability before commencement of the work.
- i. The IBM estimate is prepared with SOR 2020-2021.

RECOMMENDATIONS OF THE SLTC:

The State Level Technical Committee discussed the proposal in detail and based on the recommendations of the Chief Engineer(P), Kadapa, the SLTC finalized the ECV as Rs. 4933,78,51,567/- (Rs.4373,93,37,001/- as Part-A and Rs. 559,85,14,566/- as Part-B) and Rs.102,21,48,433/- as Part C. The total IBM estimate value is finalized as Rs.5036,00,00,000/- (Five Thousand and Thirty Six Crores only) for the work of "Investigation and Construction of Lift Schemes to lift water from GNSS to HNSS" with maintenance of pump houses and pipelines system for 15 years including defect liability period of 2 years for civil works of pump houses and 5 years for EM & HM works including spare parts under EPC turnkey system and for other civil works, the maintenance period is 2 years including defect liability period.

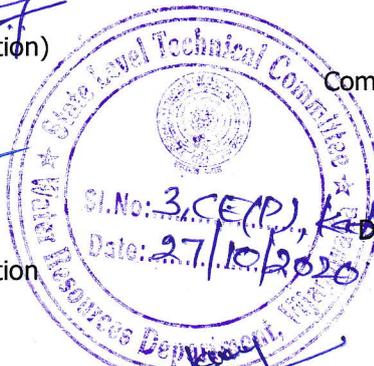
Engineer-in-Chief (Irrigation)
(Chairman, SLTC)

Commissioner,
Commissionerate of Tenders
(Member)

Chief Engineer,
Central Design Organization
(Member)

Director Works Accounts,
(Member)

Chief Engineer (P),
Kadapa
(Member Convener)



GOVERNMENT OF ANDHRA PRADESH
ABSTRACT

Water Resources Department –“(1) Formation of balancing reservoir near Mudiveedu village in Kurabalakota (M) (2) Formation of balancing reservoir near Nethiguntapalli (V) in Punganur (M) and (3) Formation of balancing reservoir near Avulapalli (V) in Somala (M) of Chittoor District” - Administrative Approval – Accorded – Orders – Issued.

WATER RESOURCES (PROJECTS.III) DEPARTMENT

G.O.RT.No. 461

Dated: 02-09-2020.

Read the following:

	1) From the Chief Engineer, NTR TGP, Tirupati Letter No.CE/NTRTGP/TPT/TS/T6/IC/CTR /Balancing Reservoirs dt:06-06-2020.
	2) From Chief Engineer, NTR TGP, Tirupati Lr No. CE/NTRTGP/ TPT/ TS/ T6/IC/CTR /Balancing Reservoirs, dt:12-07-2020

&&&&

ORDER:

In the letters 1st and 2nd read above, the Chief Engineer, NTR TGP, Tirupati has requested the Government to accord administrative approval for the following works:

S. No	Name of the work	Amount (Rs. In Crores)
1	Formation of Mudiveedu balancing reservoir near Mudiveedu village in Kurabalakota (M) of Chittoor District	772.01
2	Formation of Nethiguntapalle balancing reservoir near Nethiguntapalle village in Punganur (M) of Chittoor District	781.175
3	Formation of Avulapalli balancing reservoir near Avulapalli village in Somala (M) of Chittoor District	707.22
	Total	Rs.2260.40

2. Government after careful examination of the proposal of Chief Engineer, NTR TGP, Tirupati, hereby accorded administrative sanction for the following works for an amount of **Rs.2144,50,00,000/- (Rupees Two Thousand One hundred Fortyfour Crores and Fifty Lakhs only)** in relaxation of FRBM norms:

S. No	Name of the work	Amount (Rs. in Cr.)
1	Formation of Mudiveedu balancing reservoir near Mudiveedu village in Kurabalakota (M) of Chittoor District	759.50
2	Formation of Nethiguntapalle balancing reservoir near Nethiguntapalle village in Punganur (M) of Chittoor District	717.80
3	Formation of Avulapalli balancing reservoir near Avulapalli village in Somala (M) of Chittoor District	667.20
	Total	2144.50

3. The above expenditure is debitable to the HOA:4700 Col on Major Irrigation – 01 Major Irrigation (Commercial) – MH 133 SKD Galeru Nagari Sujala Sravanthi – GH 11 State Development Schemes – SH 27 C & D – 530 Major Works/531 Major Works.

4. The Chief Engineer, NTR TGP, Tirupati shall take further action in the matter subject to condition that he has to ensure the following before according technical sanction:

i)	The correctness of the provisions, rates and quantities proposed in the estimate.
ii)	CE, CDO approved drawings would be taken for estimate purpose and tenders should be called accordingly.
iii)	As three reservoirs would serve ayacut, they must be localized.
iv)	Any savings for these works shall not be used for any other new component of work.

5. This order issues with the concurrence of Finance (FMU.WR.II) Department vide their UO No. FIN01- FMU0MRAS(WR2)/187/2020-FMU-WR-II, dated:15-08-2020.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

**ADITYA NATH DAS
SPECIAL CHIEF SECRETARY TO GOVT**

To
The Chief Engineer, NTR TGP, Tirupati.
Copy to:
The ENC (I), Vijayawada.
The Director of Works & Accounts, Vijayawada
The Finance (FMU.WR.II) Department
The PS to Minister (WRD)
The PS to Special Chief Secretary (WRD)
File No ICD01/593/2020-PROJECTS-III(1160914)
SF/SC

//FORWARDED :: BY ORDER//

SECTION OFFICER

GOVERNMENT OF ANDHRA PRADESH
WATER RESOURCES DEPARTMENTOFFICE OF THE CHIEF ENGINEER,
NTR T.G.P: TIRUPATI.

- 1 Provision in the Project estimate to under relevant detailed head
- 2 Total estimate already sanctioned
- 3 Estimate Amount
Rs. 2144.50 Crores

TECHNICAL SANCTION**Name of the Office:** O/o the Chief Engineer,
NTR T.G.P., Tirupati**Name of work:** 1. "Formation of Balancing Reservoir near Mudiveedu village in Kurabalakota (M) 2. Formation of Balancing Reservoir near Nethiguntapalle (V) in Punganur (M) and 3. Formation of Balancing Reservoir near Avulapalli (V) in Somala (M) of Chittoor District"**ESTIMATE ABSTRACT****Major Head :** 4700 C.O.L. on Major Irrigation (01) Commercial**Minor Head :** MH 133- SKD.**General Head :** 11 State Development Scheme**Sub-Head :** 27 Canals & Distributaries.**Service Head :** 530 Major works ; 531 Major works.**Funds Provision:** Administrative sanction accorded by the Govt. Vide GO R t No. 461, Dt: 02.09.2020 Of Water Resources (Project-II) Dept, for Rs. 2144.50 Crores**Amount of Estimate: Rs. 2144.50 Crores**

(Rupees Two Thousand One Hundred Forty Four Crores and Fifty Lakhs only) i.e (Mudiveedu balancing reservoir for Rs.759.50 crores+ Nethiguntapalle balancing reservoir for Rs.717.80 crores+ Avulapalli balancing reservoir for Rs.667.20 Crores) with SoR 2020-21.

Sanctioned in: CE/NTR-TGP/TPT/R.No.14/2020-21,
Date:18 .01.2021.Sd/-(K.Hari Narayana Reddy)
Chief Engineer,
NTRTGP, Tirupati**Endt. No. CE/NTR- TGP/TPT/TS/T6/ Balancing reservoirs****Dt:18 .01. 2021.**

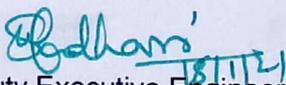
Copy with a copy of estimate communicated to the Secretary to Government, WRD, Velagapudi Guntur.

Copy with a copy of report & estimate communicated to the Asst. Pay & Accounts Officer-1(W&P), Chittoor.

Copy with a copy of report and estimate communicated to the Superintending Engineer, Irrigation Circle, Chittoor.

Sd/-(K.Hari Narayana Reddy)
Chief Engineer,
NTRTGP, Tirupati

// t.c.f //


Deputy Executive Engineer


18-01-21

MINUTES OF MEETING OF STATE LEVEL TECHNICAL COMMITTEE HELD ON 09-02-2021 FOR FINALISING EPC TENDER DOCUMENT FOR THE WORK OF "FORMATION OF BALANCING RESERVOIRS 3 NOS. 1) FORMATION OF MUDIVEDU BALANCING RESERVOIR NEAR MUDIVEDU (V) IN KURABALAKOTA(M), 2) FORMATION OF NETHIGUNTAPALLI BALANCING RESERVOIR NEAR NETHIGUNTAPALLI(V) IN PUNGANUR(M), AND 3) FORMATION OF AVULAPALLI BALANCING RESERVOIR NEAR AVULAPALLI (V) IN SOMALA (M) OF CHITTOOR DISTRICT" UNDER EPC TURN KEY SYSTEM".

Name of work : Formation of Balancing Reservoirs 3 Nos. 1) Formation of Mudivedu Balancing Reservoir near Mudivedu (V) in Kurabalakota (M), 2) Formation of Nethiguntapalli Balancing Reservoir near Nethiguntapalli (V) in Punganur (M), and 3) Formation of Avulapalli Balancing Reservoir near Avulapalli (V) in Somala (M) of Chittoor District.

Estimate Value : Rs. 2144.50 Crores.

Approval sought for : Finalizing the tender document (EPC Turn-key system)

Name of the Chief Engineer : Sri K.Hari Narayana Reddy,
Chief Engineer, NTR TGP, Tirupathi.

The Chief Engineer, NTR TGP, Tirupati placed the proposal before the State Level Technical Committee for finalizing the EPC tender document for the work of "Formation of Balancing Reservoirs 3 Nos.1) Formation of Mudivedu Balancing Reservoir near Mudivedu (V) in Kurabalakota (M), 2) Formation of Nethiguntapalli Balancing Reservoir near Nethiguntapalli (V) in Punganur (M), and 3) Formation of Avulapalli Balancing Reservoir near Avulapalli (V) in Somala (M) of Chittoor District".

The Chief Engineer, NTR TGP, Tirupathi reported as follows:

Government accorded administrative approval for "Formation of Balancing Reservoirs 3 Nos. 1) Formation of Mudivedu Balancing Reservoir near Mudivedu (V) in Kurabalakota (M), 2) Formation of Nethiguntapalli Balancing Reservoir near Nethiguntapalli (V) in Punganur (M), and 3) Formation of Avulapalli Balancing Reservoir near Avulapalli (V) in Somala (M) of Chittoor District" for an amount of Rs.2144.50 Crores vide G.O.RT.No.461, Water Resources (Projects.III) Department Dt.02-09-2020.

The Government have given Administrative Approval for the work of "Investigation and Construction of Lift Schemes to lift water from GNSS to HNSS" vide

G.O.RT.No.444, Water Resources (Projecs.III) Department Dt.26-08-2020 for an amount of Rs.5036 Crores.

In the above Lift Scheme, it is proposed to divert 2000 cusecs of water at Km. 56.000 GNSS Main canal at a place near Pamuluru (V) in Vempalli (M) of Kadapa Dist. Out of which, 450 Cusecs is proposed to be utilized in Rayachoti constituency of Kadapa district and in the remaining 1550 Cusecs, 800 Cusecs is proposed to be supplied to Punganur branch canal for feeding 3 Balancing Reservoirs and 750 Cusecs will be fed into HNSS main canal system to feed Adivipalli reservoir and Srinivasapuram reservoir.

In the present work, it is proposed to form 3 Balancing Reservoirs namely 1.Mudivedu Balancing Reservoir (2TMC) 2.Nethiguntapalli Balancing Reservoir (1TMC) and 3.Avulapalli Balancing Reservoir (3.5 TMC). Total Live storage capacity of these 3 B.R.s is 6.5 TMC.

The Chief Engineer, NTR TGP, Tirupathi reported that this project is proposed to be taken up under "Rayalaseema Drought Mitigation Project". The present Package work is proposed to be taken up under EPC system.

Brief details of the scheme:

1. Surveying, Investigation, Designs of Balancing reservoirs, Surplus Weirs , sluices, approach channels, Exit Channels, Lift system and its allied works., Geo-Physical and Geological investigations and expert committee inspection reports, Design Engineering for Lift schemes & Preparation of final Detailed Engineering Report, preparation of LP Schedules involved in Land Acquisition and all allied works etc., for complete Scheme. Detailed Estimates and construction of works in the following components.
2. Formation of 3 Balancing reservoirs 1) Mudivedu Balancing Reservoir with live storage capacity of 2.0 TMC 2) Nethiguntapalle Balancing Reservoir with live storage capacity of 1.0 TMC 3.) Avulapalli Balancing Reservoir with live storage capacity of 3.50 TMC with surplus arrangements including energy dissipation provisions, Sluices including E.M. & H.M. parts, construction of Approach and Exit Channels.
3. Construction of Lift system for Nethiguntapalli Balancing Reservoir including its allied works.

4. Supply, erection, commissioning of EOT Cranes, Gantry cranes, suitable gates like stop log, trash rack etc., along with railing system
5. Formation of Approach and Diversion roads.
6. Installing the instrumentation in the project site, Reservoir, Gauge reading strips etc.,
7. (i). Provision is made for Operation & Maintenance of Pump house (Pump House, Pipe line, EM & HM parts) for 15 years.
(ii). Provision is made for Operation & Maintenance of Civil Work Components @1% for 2 years (0.5% for each year).

Tender Document:

The estimate for this work is prepared with SoR 2020-21 for Rs.2144.50 Crores and the SLTC approved the estimate and fixed the IBM amount as Rs.1554,36,43,928/- vide minutes of the meeting held on 30.12.2020. The technical sanction for the estimate accorded by the Chief Engineer NTR-TGP, Tirupati for Rs.2144.50 Crores vide CE/NTR-TGP/TPT/R No.14/2020-21 Dated:18/01/2021. The following conditions are incorporated in the tender document in line with the EPC turnkey tender document approved for "Investigation and construction of lift schemes to lift water from GNSS to HNSS".

1. Applying the formula 3AN-B for available bid capacity as per G.O. Ms. No.13 Dt. 10.02.2017.
2. Similar work and physical quantities executed in any two financial years out of last ten financial years.
3. 90% completed work will be treated as completed work and considered for qualification criteria.
4. The value of similar work completed in any two financial years out of the last ten financial years will be considered.
5. The EMD amount at the time of bidding is at 1% of ECV up to a value of Rs. 500 Crores and 1/2% over and above Rs. 500 Crores.
6. The bidder shall have executed the similar works with the following parameters in respect of
 - a.) Formation of Reservoirs with Earthen Dam for a storage capacity of 3.0 TMC and above.
 - b.) Minimum Height of Earthen Dam 25 mts and above.

7. Price Adjustment in respect of fuels the price adopted in the estimate as considered in the corresponding SSR will be taken as base rate, F_0

- a) $F_0 = F_{\text{fuel}}$ price adopted in the estimate as considered in the corresponding SSR
- b) $F_1 =$ Lowest official retail price of HSD at the existing consumer's pumps of IOC/IBP/HP/Reliance nearest to the work spot on the 15th day of the middle calendar month of the quarter under consideration.

RECOMMENDATIONS OF SLTC:

The State Level Technical Committee discussed the proposal in detail as submitted by the Chief Engineer, NTR TGP, Tirupathi and hereby approves the tender document for the work of "Formation of Balancing Reservoirs 3 Nos1) Formation of Mudivedu Balancing Reservoir near Mudivedu (V) in Kurabalakota (M), 2) Formation of Nethiguntapalli Balancing Reservoir near Nethiguntapalli (V) in Punganur (M), and 3) Formation of Avulapalli Balancing Reservoir near Avulapalli (V) in Somala (M) of Chittoor District".

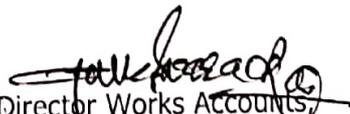
The Chief Engineer, NTR TGP, Tirupathi is requested to get the approval of the Tender Document by the Judicial Preview authority with the above modifications before uploading the tender schedules.


Engineer-in-Chief (Irrigation)
(Chairman, SLTC)


Commissioner,
Commissionerate of Tenders
(Member)


Chief Engineer,
Central Design Organization
(Member)




Director Works Accounts
(Member)


NTR TGP, Tirupathi
(Member Convener)



Judicial Preview

Government Of Andhra Pradesh, India.



Common Findings and Recommendations of the Judge,
Judicial Preview, Guntur, dated. 24-02-2021. In respect of

**Formation of Three Balancing Reservoirs 1. Mudivedu
Balancing Reservoir near Mudivedu(V) in
Kurabalakota(M) 2. Nethiguntapalli Balancing
Reservoir near Nethiguntapalle (V) in Punganur (M)
and 3. Avulapalli Balancing Reservoir near Avulapalli
(V) in Somala (M) of Chittoor Dist.**

AP JUDICIAL PREVIEW



Judicial Preview

Government Of Andhra Pradesh, India.



COMMON FINDINGS & RECOMMENDATIONS OF THE JUDGE, JUDICIAL PREVIEW, A.P. Dt.24-02-2021-ON THE REQUEST FOR PROPOSAL (RFP) KEPT FOR PUBLIC VIEW TO SUBMIT ANY QUERIES, AS A PART OF THE JUDICIAL PREVIEW PROCESS BEFORE ITS FINALIZATION TO ISSUE TENDER NOTICES FROM THE TENDER DOCUMENTS INVITING ELIGIBLE BIDDERS TO SUBMIT BID ONLINE THROUGH THE GoAP's ONLINE PROCUREMENT PORTAL(<https://tender.apcprocurement.gov.in>)BY THE REVERSE AUCTION PROCESS IN COMPLIANCE WITH THE E-PROCUREMENT NOTICES INVITING TENDER CUM E-AUCTION (REVESE TENDERING), Viz., NIL/2020-21 dated.00-02-2021.

In the matter of "Formation of three Balancing Reservoirs - No.1. Mudivedu Balancing Reservoir near Mudivedu(V) in Kurabalakota (M), No.2. Nethiguntapalli Balancing Reservoir near Nethiguntapalle (V) in Punganur (M) and No.3. Avulapalli Balancing Reservoir near Avulapalli (V) in Somala (M) of Chittoor Dist.," are the following with justifications for the works and the other factual background in nutshell:

1 JUSTIFICATION REPORT:

- 1 Needless to emphasize that water security is intimately connected and tied with food security, livelihood, health, environment, economic development and over-all well-being of any State and regions and districts within. Coming to the State of Andhra Pradesh, its geographical location and alignment in the India Map consists of the 13 districts with 175 Assembly constituencies and 25 Parliamentary constituencies is basically within the three Regions of (i). Northern Andhra Region- (Srikakulam, Vizianagaram and Visakhapatnam districts), (ii). Coastal Andhra Region -(East Godavari, West Godavari, Krishna, Guntur, Prakasam and SPSR Nellore districts) and (iii). Rayalaseema Region-(YSR Kadapa, Kurnool, Ananthapuramu and Chittoor districts) with more than half of the landed area of the State is covered by cultivation.
- 2 Geographically, Andhra Pradesh is in peninsular India consisting of coastal belt on the east and Rayalaseema in the south-west. Andhra Pradesh has the advantage of having most of the east flowing rivers in the State bringing in copious supplies from the Western and Eastern Ghats and up to Bay of Bengal. Andhra Pradesh is a riverine state with 40 major, medium and minor rivers. Godavari, Krishna, Vamsadhara, Nagavali and Pennar are major interstate rivers. Among the three Regions of Andhra Pradesh supra, Rayalaseema Region supra is mostly a rocky region with some mineral resources and mainly with insufficient ground and surface-water resources, besides in some areas, the alkaline ground-water picks up fluoride. In fact, Telugu Ganga, Srisailem right branch canal (SRBC), Galeru-Nagari (leave about the connectivity from SRBC to Galeru-Nagari) and Handri-Neeva projects formulated are of more than three decades age to utilize the Krishna water into Rayalaseema. The above are in addition to the K.C. Canal in existence since long before in providing water resources to Kurnool and YSR Kadapa districts (the two out of the four districts) of Rayalaseema Region mainly. Thus, none of them are of any recent past origin. Among them, the Handri-Neeva Sujala Sravanthi project is the longest water canal project in Rayalaseema with a length of nearly 550km, for drawing flood and back waters from the Srisailem reservoir at Malyala and routed along the hill ridges up to high lands in Chittoor district via Kurnool, Ananthapuramu and YSR Kadapa districts with many lifts / pumping stations. The canal feeds several reservoirs and water tanks in the region for irrigation and drinking water purposes.
- 3 Water supply from Srisailem reservoir (foreshore of Srisailem reservoir) is thus provided via Srisailem right main canal to the Rayalaseema Region four Districts supra and for some parts of Nellore district of coastal Andhra region, leave about the water supply at an incomplete stage from Srisailem reservoir through Poola Subbaiah-Veligonda project for some parts of Prakasam and Nellore districts of the coastal Andhra region and YSR Kadapa of the Rayalaseema Region.
- 4 Before coming to the RFP covered proposed construction of Lift Schemes to Lift water from GNSS to HNSS, the details of Srisailem right branch canal (SRBC) source and GNSS source (leave about Nippula vagu and Telugu Ganga) the source for all are from the Srisailem right main canal (SRMC) out of the



waters of Krishna River, which is one of the most important rivers of South India, also the second largest and one of the longest rivers of peninsular India, originates at the vicinity of Jor-village, lies at the farthest north of the Wai-Taluka, in the Western Ghats near Mahabaleswar of the Western Maharashtra at an elevation of about 1,300 metres (4,300 ft), in the State of Maharashtra in central India and it is covering four States geographical area of around 1,400 kilometres in length, with catchment area of 2,58,948 sq km. The River from its origin supra flows eastwards Vai and towards South-East through Sangli of Maharashtra and there from through North-Central Karnataka and there from towards South-western Telangana and veers South-East and again North-East in irregular directions within Krishna district of the state of Andhra Pradesh (to say it is near Deosugur in Raichur district of Karnataka and meanders through Mahabubnagar of Telangana and through Kurnool, Guntur and Krishna districts of Andhra Pradesh) and ultimately pours into the Bay of Bengal at Hamasaladeevi, south of Vijayawada near at Nagailanka village of Krishna district in Andhra Pradesh, on the eastern shorelines of India. It traverses through the most arid and drought prone regions in South India and there are intense and diverse demands for its water from different regions for diverse uses. Among the above, after traversing the Deccan proper, the east flowing Krishna then enters the alluvial lands and at a distance of about 800 km from the source, just before it enters Andhra Pradesh, a major tributary Bhīma, draining the Western Ghats, north of Mahabaleswar joins it from the north. Near Kurnool the river is joined by another tributary, Tungabhadra (Tunga & Bhadra join together within Karnataka State and travels in oneness) from the south, draining a major section of the Western Ghats in Karnataka. Within a short distance from this confluence, the river enters the Nallamala Ranges characterized by deep gorges. At this place the Srisailem Dam and to further downstream the Nagarjunasagar Dam have been constructed. At this point the major water sources of the Western Ghats have all been united. Below plan gives a birds view on how the Krishna River travels from its birth place and joins ultimately at Bay of Bengal near Nagailanka of Krishna District of Andhra Pradesh.

- 5 Coming to the distribution of the water of the composite Andhra Pradesh bifurcated since 2nd June, 2014 as Telangana and Andhra Pradesh concerned, from availability of water assessed on the adjudicatory reports by the Bachawat Tribunal at 2,060 TMC and on the basis of 75 per cent dependability, erstwhile Andhra Pradesh was allocated 811 TMC. The award fixed a formula for sharing both during surplus and lean years and was binding on the states until AD 2000. Later the Brijesh kumar Tribunal constituted in the year, 2004 assessed in its adjudicatory reports the availability of water at 2,173 TMC on the basis of 75 per cent dependability, 2293 TMC at 65% dependability and 2578 TMC at average flows and there from to the erstwhile Andhra Pradesh allocated 1005 TMC, subject to the lis pending in the Supreme Court on Brijesh kumar Tribunal awards, if at all mean while as per Bachawat tribunal awards allocation of 811 TMC referred supra. Under the provisions of the A.P. State Re-organisation Act 2014 mainly Section 89, the Tenure of the Brijeshkumar Tribunal is even extended, whatever allocated to the erstwhile Andhra Pradesh of 1005 TMC by the Brijeshkumar Tribunal is also covered by the pending lis in the Supreme Court of India and thereby the Krishna Water is to be distributed meanwhile between the States of Telangana and Andhra Pradesh out of the 811 TMC allocated to the erstwhile Andhra Pradesh by the (KWDT-I)-Bachawat Tribunal award/s. There from, these two States Telangana and Andhra Pradesh represented by the respective Principal Secretaries concerned and in the presence of the Secretary, Ministry of Water Resources, Govt. of India -came to a consensus and made an arrangement amicably on 18/19-06-2015 with reference to the location of projects for which allocations made by KWDT-I (Bachawat Tribunal) in sharing the Krishna water resources from the common allocations to the Composite state supra of the 811 TMC as follows:
- Telangana 299 TMC and Andhra Pradesh 512 TMC. Thus the above provisions of the A.P. State Re-organisation Act 2014 and the eleventh schedule there under particularly clauses 1-4 also taken note of in their so arriving for Telangana 299 TMC and Andhra Pradesh 512 TMC, needless to say the eleventh



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schedule there under particularly clause 10 mandates for completion of construction of the irrigation projects viz., (i) Handri Niva (ii) Telugu Ganga (iii) Galeru Nagari & (iv) Veligonda of Andhra Pradesh (four) and (v) Kalwakurthy & (vi) Nettempadu of Telangana (two) as per the plan notified by the existing State of Andhra Pradesh and further the water sharing arrangement shall continue as such. Thus all the four projects supra of the Andhra Pradesh which depend upon Srisailem Reservoir and its foreshore to draw water are all authorised and nothing unauthorised. It is clear in fact from the KWDT-I (Bachawat Tribunal) award/s clause-V(C) at page-94 of the further report that the State of Andhra Pradesh will be at liberty to use in any water year the remaining water that may be flowing in the River Krishna, though it thereby shall not acquire any right what so ever to use in any water year nor be deemed to have been allocated in any water year water of the River Krishna in excess of the allocated quantity of 811 TMC (allocated 800+11 as return flow). The KWDT-I (Bachawat Tribunal) award/s clause-XV at page-101 of the further report also speaks that nothing in the KWDT-I (Bachawat Tribunal) award/s supra impair the power or authority of any state to regulate within its boundaries the use of water, or to enjoy the benefit of water within that state in a manner not inconsistent with the order of this tribunal. Thus, within the allocated quantity of 811 TMC to the erstwhile state of Andhra Pradesh, shared by mutual understanding between Telangana 299 TMC and Andhra Pradesh 512 TMC, there is no prohibition for the present state of Andhra Pradesh to better utilize their 512 TMC of water per each water year, leave about even beyond 811 TMC both the separated states can utilize in proportion to the shared ratio supra from further water availability after fulfilling the maximum shared ratios supra.

6 However the State of AP could not draw the water even of the 111 TMC, though entitled to draw even more to it as detailed supra, from the Srisailem Reservoir through Pothireddypadu Head Regulator and the unutilized water practically went in to the sea, that had a blow on the Rayalaseema Region at large for the drinking water and irrigation needs. It is mainly from two practical problems of one is level of water at Srisailem Reservoir and the other is lack of canal carrying capacities. For example, the flood water flow of River Krishna commences from Maharashtra and proceeds through Karnataka, it is after utilisation of their allocated shares, being the upper riparian states, during early flood days, number of flood days hardly remains to 15 to 20 for the State of Andhra Pradesh which is the fag end/lower riparian state. The State of AP no doubt can draw 7,000 C/s of water at 850-854 Ft Level and 44,000 C/s at 881 Ft Level of Srisailem Reservoir from the Pothireddypadu Head Regulator and with that it is unable to draw even of the 111 TMC water, unless from the level of 800 Ft. at par with what the State of Telangana is doing despite protests. So long as the State of Telangana is from the level of 800 Ft. as against at 854 Ft Level, there is no possibility to get any water practically by the State of Andhra Pradesh unless it is also to venture to draw their legitimate share from the level of 800 Ft. at par with what the State of Telangana is doing despite protests. Further there is no sufficient canal carrying capacity to fill the existing reservoirs of Rayalaseema and thereby the State of Andhra Pradesh is unable to meet the requirements of the designated projects. Furthermore, during the limited flood days supra, the reservoirs could not be filled due to lack of sufficient discharging capacity of the canals and thus it requires improving the discharging capacity and carrying capacity of the canals to better utilize the water resources properly by the drought hit Rayalaseema region, which necessitates to take up on top priority the Rayalaseema Lift Irrigation scheme and for that project among other preview process completed and pending environmental clearance pursuant to the order of the National Green Tribunal in O.A 71/2020 dt.29-10-2020.

7 From the above, coming to Chittoor District Geographical location, it is situated in the South Eastern part of Andhra Pradesh in the Rayalaseema Region supra. The District is located in between Geographic Coordinates of 12° - 37' to 14° - 08' of North latitude and 78° - 33' to 79° - 55' of the Eastern Longitude. The population of the District a decade back is 41,74,064 (2011 census) and now approximately 50 lakhs. The



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Government Of Andhra Pradesh, India.



District is surrounded by Nellore, Kadapa and Ananthapuramu Districts and bordered by Tamilnadu and Karnataka States. There are 8 main River basins in the District Viz: 1.Swarnamukhi, 2.Kalangi, 3.Aranjar, 4.Kushastali, 5.Palar (including Koundinya, Bheema, Chittoor & Ponnar), 6.Cheyyeru, 7.Papagni and 8.Upputeru (Major basin Pennar). The District principally depends upon Agriculture. The principal crops are Paddy, Sugarcane and Ground nut. The total geographic area of Chittoor District is 37.40 Lakhs Acres, out of which the gross cultivable area eligible for irrigation is 15.82 Lakhs Acres. In this, an extent of 3.05 Lakhs acres is getting irrigated under 8063 MI tanks and an extent of 0.22 Lakhs acres is getting irrigated under three Medium Irrigation Projects. Under four Major Irrigation projects(Telugu Ganga, HNSS, GNSS & SSLC) an extent of 3.28 Lakhs acres is proposed for irrigation. The storage capacity of MI tanks is 31.45 TMC and storage capacity of Medium Irrigation Projects is 2.53 TMC. The storage capacity of four Major Irrigation projects is 23.23 TMC. Thus the total storage capacity of Irrigation systems in Chittoor District is 57.665 TMC to irrigate an ayacut of 6.56 Lakhs acres only out of the eligible 15.82 lakh acres. The balance eligible land available for irrigation for creation of new ayacut is thus 9.26 Lakhs acres (15.82 Lakhs Acres-6.56 Lakhs acres). The main aim or task before the Water Resources Department is to create storage and irrigation facility to irrigate this eligible balance extent of land of 9.26 Lakhs acres also in course of time and subject to priorities like impact of drought of the area & the socio-economic backwardness of the area.

- 8 In fact the Eastern parts of Chittoor District are having a better ground water table besides surface water facility from Telugu Ganga, GNSS, SSLC & other three medium Irrigation Projects and it's cultivable position with water facility supra is some-how better when compared to the western parts of the District with no ground water facility having in an elevated position geographically being the uplands. In fact the district average rainfall is about 934mm of which the western eight Assembly Constituencies is about 730mm where as the six eastern Assembly Constituencies is about 1130mm. Thus, besides providing of borewell facilities from the limited ground water resources, it is proposed to provide surface water from Handri-Niva project-under the three balancing reservoirs covered by the RFP herein i.e., Mudivedu & Avulapalli by gravity and Nethiguntapalle by lift, proposing to new ayacut 70,000 acres & stabilization 40,000 acres which comes to total 1,10,000 acres to the area particularly covered by geographically high elevated position of 500-700 meters. It covers some of the three Constituencies of Thamballapalli constituency-1,64,168 acres, Madanapalli Constituency-72,071 acres and Punganur Constituency-1,12,441 acres=Total is 3,48,680 acres. The 70,000 acres area covered out of the 3,48,680 acres area supra prioritised is from the facts that it is the limited surface water resource meant for better utility and as it is the upland and severe drought affected area with depleted ground water resources to be recharged with the surface & limited rain water for revival of the tanks etc., to maintain the old glory to the extent possible in revival of cultivation & providing of drinking water in and around.
- 9 It is for the reason, in the Western parts of Chittoor District, the minor Irrigation tanks are not getting filled to its full capacity at least once in ten years as they are in rain shadow area. 80% of the population in the western parts of Chittoor district depends on agriculture. Due to frequent droughts, they are facing lot of difficulties and their economical and living standards are badly affected. The rain coming from self catchment area of Minor irrigation tanks is not sufficient to fill up the tanks. Under these pathetic circumstances, the only hope for the agriculture community in this part of the district in particular is to get Krishna water by lift or by diversion to feed these minor irrigation tanks and to provide irrigation facilities to the eligible irrigable lands. Among the Chittoor District with fourteen Constituencies, leave about the eastern part six Constituencies, in the Western part nine Legislative Assembly Constituencies of Chittoor District, Thamballapalli, Madanapalli & Punganur (3) Constituencies are the very badly affected upland areas to prioritise even among it, to draw water from GNSS to HNSS link project meant to divert 2000 cusecs of water from KM 56.00 of G.N.S.S. Main canal at a place near Pamuluru (V) in Vempalli (M) of



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Kadapa District. Out of this 2000 cusecs of diverted water from G.N.S.S. canal, it is proposed to supply 450 cusecs of water for utilization in Rayachoty Constituency Irrigation scheme works and out of remaining 1550 cusecs of water, it is proposed to supply 800 cusecs of water in to Punganur Branch Canal (P.B.C.) duly widening the canal to enhance the present carrying capacity of 380 cusecs to 1180 cusecs and remaining 750 cusecs of water in to H.N.S.S. Main canal to feed Adavipulli Reservoir and other H.N.S.S. main canal system. Out of the 800 cusecs of water diverted into H.N.S.S. P.B.C. system and flowing for a period of 120 days, it will yield 8TMC of water.

10 The cost benefit ratio of the three works is reflecting below:

Name of Work: Formation of three Balancing Reservoirs near Mudivadu, Nethiguntapalle and Avulapalle villages of Chittoor District."

BENEFIT COST RATIO

A Annual Benefit

1 a) Total Agricultural Production Before Irrigation	Rs	17750 Per Acre
b) Cost of Cultivation Inputs for Agricultural Production Before Irrigation	Rs	7100 Per Acre
c) Net Agricultural Production Before Irrigation	Rs	10650 Per Acre

Ayacut in Acres **70000 Acres**

Benefit Preliminary

70000 Acres x 10650 = Rs **745500000**

2 a) Total Agricultural Production After Irrigation

Kharif	Ground Net	Rs	86200
	Paddy	Rs	95000
	Sugarcane	Rs	65000
Rabi	Hybrid Sajja	Rs	31000
	Mango	Rs	36000

b) Cost of Cultivation Inputs for Agricultural Production After Irrigation

Kharif	Ground Net	Rs	6900
	Paddy	Rs	9150
	Sugarcane		8200
Rabi	Hybrid Sajja	Rs	1400
	Mango	Rs	3700

Total Rs **31350**

c) Net Agricultural Production After Irrigation

Kharif	Ground Net	40%	= (86200-6900) x 28000 =	5551000000
	Paddy	20%	= (95000-9150) x 14000 =	1201900000
	Sugarcane	20%	= (65000-8200) x 14000 =	795200000
	Mango	20%	= (36000-3700) x 14000 =	424200000

Rabi	Hybrid Sajja	50%	= (31000-1400) x 35000 =	1036000000
Total				9008300000

3 Annual Net Benefit by Providing Irrigation Facilities
= 9008300000 - 745500000 = **8262800000**

B Annual Cost

Cost of the scheme including Direct and Indirect charges

Total Cost of the scheme = **2144.50 Crores** Cost

i) Interest at 10 % on cost of Scheme including D & I charges Rs 2144500000

ii) Depreciation at 2 % on the Project cost Rs 428900000

iii) Maintenance & Administration Charges at Rs 500 / - per Acre for 70000 Acres Rs 35000000

iv) Total [1 + 2 + 3] Rs **2608400000**

C BENEFIT COST RATIO = Annual Net Benefit / Annual Cost

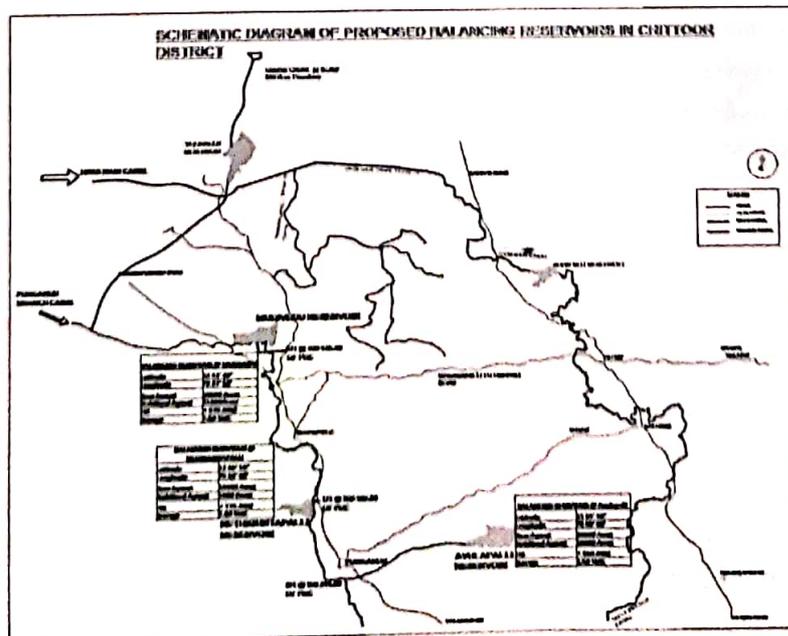
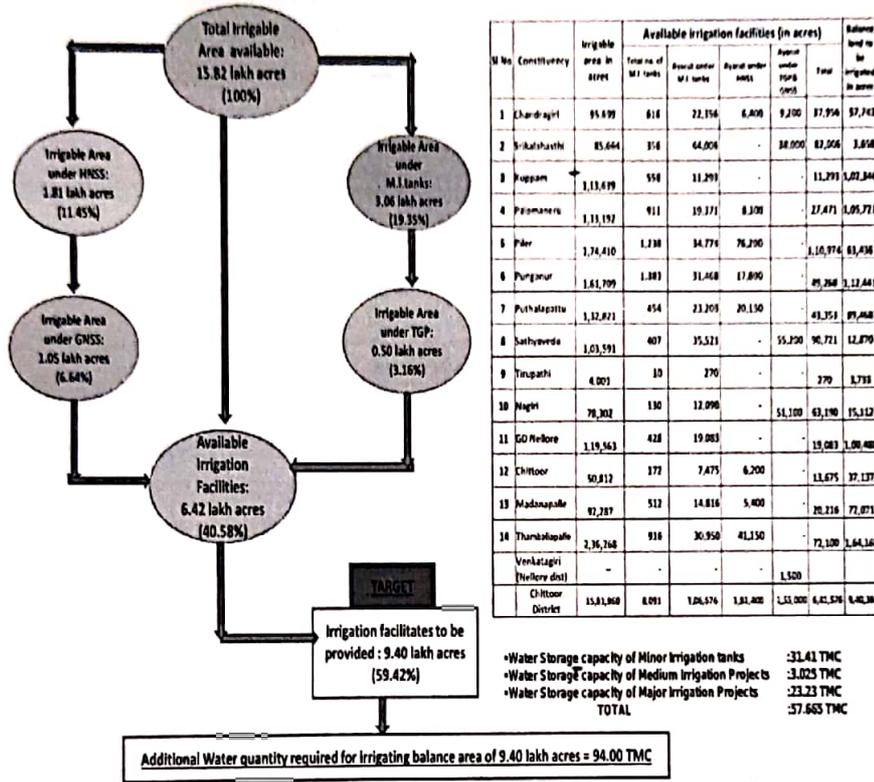
$\frac{8262800000}{2608400000} = 3.17$



11 The above details for easy understanding reflected in the under mentioned diagrams with statistics:

Water Resources Department

Details of Irrigation Facilities In Chittoor District





12 It is from this background and based on the technical feasibility appraised by the Engineering officials of the Water Resources Department in the last quarter of 2019, they were instructed to take necessary action. Consequently, Survey, Investigation and Designs are completed & estimates are prepared tentatively for the works which are being proposed under the Rayalaseema Draught Mitigation Project (RDMP) for Formation of the 3 Balancing Reservoirs proposed under the P.B.C system, Viz.,

1. Mudivedu Balancing Reservoir (gravity-(2TMC) LATTITUDE: 13° 42' 26" LONGITUDE: 78° 27' 59") near Mudivedu(V) in Kurabalakota(M);
2. Nethiguntapalli Balancing Reservoir (lift(1TMC) LATTITUDE: 13° 26' 56" LONGITUDE: 78° 32' 05") near Nethiguntapalle(V) in Punganur(M) and
3. Avulapalli Balancing Reservoir (gravity(3.5 TMC) LATTITUDE: 13° 23' 39" LONGITUDE: 78° 49' 05") near Avulapalli(V) in Somala(M). All of which are in the western parts of the Chittoor District and submitted to the Government and the Government of Andhra Pradesh in turn having perused accorded Administrative Sanction- vide., G.O.RT.No.461, Water Resources (Projects.III) Department Dt.02-09-2020 for an amount of Rs.2144.50 Crores, based on the tentative estimates.

13 Their further details are the following:

1. MUDIVEDU BALANCING RESERVOIR: The Thamballapalli Constituency of Western Chittoor District with a population of 2.74 lakhs is facing severe drinking water scarcity and there is no perennial source or rivers having sufficient yield in the area facing with severe drought situation and more than 1,00,000 acres of ayacut is depending on monsoon and rains and out of these lands under Minor Irrigation tanks that are to be given assured water source, the Mudivedu Balancing Reservoir is proposed near Mudivedu(v) in Kurabalakota(M) of Thamballapalli Constituency. The reservoir proposed area is an elevated location at higher level on the under developed hill area. The ayacut is having suitable soils which are good for raising horticulture crops like Mango and sweet lime. It is there by providing irrigation facilities to the ayacut to an extent of about 20,000 acres of new ayacut(with 1.0 TMC of water) and to an extent of 15,000 acres under the existing tanks for its stabilization (with 0.75 TMC of water) and also to provide drinking water facility of 0.25 TMC to serve a population of 2.50 Lakhs. The following 6 Mandals will be benefited from the Mudivedu Balancing Reservoir: 1.B.Kothakota 2.Kurabalakota 3.Thamballapalli 4.Mulakalacheruvu 5. P.T.M.and 6.Pedda Mandyam. Total Ayacut under this Balancing Reservoir is 35,000 Acres. Land Acquisition: Private Land and Government Land: Total extent of land required is 1123 Acres out of which Private Land is 867 Acres and Government Land is about 256 Acres. There is no requirement of any Forest Land for this Reservoir. Rehabilitation and Resettlement concerned: Nearly 190 houses in Kothapalli, Diguvasethevaripalli, Dinnemedapalli, H/O of Pitchalavandlapalli of Kurabalakota(M) and Choutakuntapalli H/o Kotavuru (V) of B.Kothakota (M) will be affected by the formation of the Mudivedu Balancing Reservoir.

2. NETHIGUNTAPALLI BALANCING RESERVOIR: Punganur and Madanapalli towns of Western parts of the Chittoor District with a population of 2.34 lakhs are facing severe drinking water scarcity and there is no perennial source or rivers having sufficient yield near the Punganur town of Punganur Assembly Constituency and Madanapalli town of Madanapalli Constituency in Chittoor district. More than 50,000 acres of ayacut is depending on monsoon and rains and these lands under Minor Irrigation tanks are to be given assured water source. Nethiguntapalle Balancing Reservoir is proposed, across the stream, Yathamma Cheruvu Vanka, near Nethiguntapalle(V) in Punganur(M), of western Chittoor District. The reservoir proposed area is an elevated location at higher level on the under developed hill area. The ayacut is having suitable soils which are good for raising horticulture crops like Mango and sweet lime. It is there by providing irrigation facilities to the ayacut to an extent of about 10,000 acres of new ayacut(with 0.5 TMC of water) and to an extent of 5,000 acres under the existing tanks for its stabilization (with 0.25 TMC of water) and also to provide drinking water facility of 0.25 TMC to serve a population of 2.50 Lakhs. The following 4 Mandals will be benefited from the Mudivedu



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Balancing Reservoir: 1.Madanapalle 2.Nimmanapalle 3.Ramasamudram & 4.Punganur. Total Ayacut under this Balancing Reservoir is 15,000 Acres. Land Acquisition: Private Land and Government Land: Total extent of land required is 867 Acres out of which Private Land is 181 Acres and Government Land is about 686 Acres. There is no requirement of any Forest Land for this Reservoir. Rehabilitation and Resettlement concerned: Nearly 30 houses in Yetigadda-Kammavaripalle (village) in Punganur(M) will be affected by the formation of the Nethiguntapalle Balancing Reservoir.

3.AVULAPALLI BALANCING RESERVOIR: The Punganur Constituency of Western Chittoor District with a population of 2.50 lakhs is facing severe drinking water scarcity and there is no perennial source or rivers having sufficient yield in the area facing with severe drought situation and about 1,12,000 acres of ayacut is depending on monsoon and rains and out of these lands under Minor Irrigation tanks that are to be given assured water source, the Avulapalli Balancing Reservoir is proposed near Avulapalli(v) in Somala(M) of Punganur Constituency. In fact, the reservoir also meant for providing drinking water facility to 5 Lakh population in Punganur and Piler Assembly Constituencies. The reservoir proposed area is an elevated location at higher level on the under developed hill area. The ayacut is having suitable soils which are good for raising horticulture crops like Mango and sweet lime. It is there by providing irrigation facilities to the ayacut to an extent of about 40,000 acres of new ayacut(with 2.0 TMC of water) and to an extent of 20,000 acres under the existing tanks for its stabilization (with 1.00 TMC of water) and also to provide drinking water facility of 0.50 TMC to serve a population of 5.00 Lakhs. The following 6 Mandals will be benefited from the Avulapalli Balancing Reservoir: 1.Somala 2.Sodum 3.Rompicharla 4.Pulicharla 5.Chowdepalle and 6.Piler. Total Ayacut under this Balancing Reservoir is 60,000 Acres. Land Acquisition: Private Land and Government Land: Total extent of land required is 1300 Acres out of which Private Land is 607 Acres and Government Land is about 693 Acres. There is no requirement of any Forest Land for this Reservoir. Rehabilitation and Resettlement concerned: Nearly 178 houses in Bireddipalle & Devalakuppam H/O of Avulapalli(V) in Somala(M) will be affected by the formation of the Avulapalli Balancing Reservoir.

14 However, in all the items of work such as Formation of Balancing Reservoirs including installation of instrumentation in the project site, Reservoir, Gauge reading strips etc, Construction of Surplus Weirs with energy dissipaters, Sluices including EM&HM parts and construction of Approach and Exit Channels, pump house, pressure main, delivery cistern, CM&CD works and any other relevant items of work etc., required to be included on completion of survey, detailed designs drawings, detailed estimates with cost analysis, BOQ with reference to the rates adopted for Civil Items, rates approved by the DGS&D for the EM&HM works, rates for electrical items as per the approved APTRANCO SSR at the time of technical sanction have to be prepared by the successful Contractor and they should be got approved by the respective competent authorities. After according approval on thorough vetting by the Subordinate Engineering Officials working in the SE's, CE's and ENC's office as the case may be; and accordingly, the BOQs will be prepared. Correspondingly the supplementary contract agreement which forms part of the main agreement concluded on tentative basis, as a composite contract agreement will be concluded enabling to go ahead with execution of the works and also for making payments. The actual requirement of quantities will be in accordance with the approved drawings and payments will thus be regulated as per the approved drawings and as per actual execution and in such cases, where the approved designs result in overall reduction in amount, the payment schedule will be modified accordingly among the all components as per actuals. Payment schedule will be fixed from the supplementary contract agreement supra and same remains unchanged in case of any increase in quantities and price (since final DPR with reference to BOQs and designs etc., being prepared by the Contractor after actual verifications and estimations etc., in a meticulous way). The tender percentage excess or less shall be applied.

II. Keeping in view the background and justification supra for the proposed RFP under the LS contract system and from the proceedings referred supra, from what the proposal mooted with the intention to seek Judicial Preview



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before the Judge, by the Chief Engineer, Water Resource Department, NTRTGP, Tirupati and Superintending Engineer, SSLC&SB Circle, Nellore, SPSR Nellore District, as the Tender Initiating Authority (TIA), from submission in Form-I, the bid documents, which are the request for proposal (RFP) herein, as per the provisions of the A.P. Infrastructure (Transparency through Judicial Preview) Act, 2019, (Act, 34 of 2019) and the Rules there under cause uploaded (Notified) on 10-02-2021 in the public domain of (JJP) i.e., www.judicialpreview.ap.gov.in inviting objections to the bid document and also of any suggestions within seven working days ending by 18-02-2021 by 5 P.M. because of no pre-bid negotiations are contemplated, but for to give if any in the form of objections/suggestions herein sought supra, having been made known, so also directed the Tender Initiating Authority to place (notify) in their official website for information there from also to those intending bidders and the public to respond in the preview process.

III. From the above, objections / suggestions / queries are received by soft response uploading to the official website of JJP from public most of which are from the prospective bidder/s regarding part of the proposed tender conditions and bidders technical / financial eligibility to relax some of the tender conditions. The Superintending Engineer, Water Resources Department, Irrigation Circle, Chittoor, through his Letter No.SE/IC/CTR/3 B.Rs/18 CE/NTR-TGP/TPT dt.19-02 -2021 has submitted a detailed response in answer to the objections / suggestions raised by the prospective bidders. As the objections are from the general public, it requires to take up first before undertaking further preview process for the findings and recommendations, hence same is taken up accordingly by mention of gist of objection, response of the TIA and finding of the Judge in the below Tabular form:

S No	Name of the Objector & Gist of Objection	Response of the TIA	Findings of the Hon'ble Judge
1	Sri K.L.Kumar, other Residents & Farmers of Avulapalli Panchayat (Received by Whatsapp & E-Mail): We are the permanent residents of Malleswarapuram, Baiyyareddypalli & Devulakuppam hamlets of Avulapalli Revenue Village, Somala Mandal of Chittoor District and earn our livelihood by doing Agriculture. Recently, it came to our notice that the Government is proposing to construct a balancing reservoir in the name of "Avulapalli Balancing Reservoir" at Avulapalli Village, Somala Mandal of Chittoor District. It is a hilly area at higher elevation and about 1300 acres of land will be submerged by this project work costing 667.20 crores public money of the report prepared without site visit in a haste, half-baked, without planning/ forethought or research and consultation	The proposed 3 Balancing Reservoirs of - Mudivedu, Nethiguntapalle & Avulapalle -to feed from Punganur Branch Canal of H.N.S.S project system-are meant to irrigate a total ayacut of 1,10,000 acres-viz., 70,000 acres new & 40,000 acres stabilization with an estimated cost of Rs.2144.50 crores is under the EPC Turnkey system as a composite contract to enter later supplementary agreement after the contractor submits detailed, designs, drawings, estimates, BOQs and any private land required to be acquired for it is not an LS system tender with completion of acquisition process, leave about more than 50% of the land required is Govt. land available (nearly 700 out of 1300) for all the three works put together as mentioned in the RFP. The detailed survey with the help of Google earth pro system has been conducted thoroughly and the sites of the three reservoirs proposed were inspected several times by the Superintending Engineer, Irrigation Circle, Chittoor and inspected by the Chief Engineer, Telugu Ganga Project, Tiruapthi also. The preliminary survey & Investigation work for the projects have started in November-2019 and Administrative Approval for this work is accorded on 02.09.2020 i.e., after a period of 10 months which is quite a sufficient time for conducting all required preliminary survey works. Again after	Having considered thoroughly the objections & the response of the TIA with reference to the tender documents it is concluded that the objections on the Avulapalli reservoir proposed are untenable. The proposed three balancing reservoirs are part of the Rayalaseema Drought Mitigation Programme. The proposals made after through ground study including with reference to Google Earth Pro Verification and as most viable, feasible & economical in serving the larger public interest so as to cater to the needs of providing drinking & agricultural water to the area & to bring more land to cultivation in facilitating raising of commercial



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<p>with stake holders and farmers/residents whose livelihood being affected, there was no notification much less preparation of rehabilitation and resettlement scheme required under the right to fair compensation and transparency in Land Acquisition, rehabilitation and Resettlement Act 2013, no study conducted to assess the socio-economic impact, the contours for the project taken from Google Earth pro map with no Survey and leveling operation estimate and sub soil exploration work approvals, large extent of the area being affected is already under cultivation of Mango Gardens of trees aged between 20-50 of about 1Lakh, besides Coconut and Tamarind trees, about 100 residential houses being affected, the private lands being affected by the project not identified/demarcated and no compensation fixed and paid and if tender process being completed without that the works will be illegally taken up in the lands without acquisition, the existing Seethamma Cheruvu being increased with high cost though as it serves the capacity of 1.5 TMC for the ayacut irrigation purposes. The Judicial Preview is meant for Transparency to ensure optimum utilization of public resources hence, examine the technical, financial feasibility, social impact, Land Acquisition, rehabilitation, resettlement and other relevant factors and do justice.</p>	<p>obtaining Administrative Approval, the DGPS detailed survey has been conducted for 4 months till December-2020 and the Technical Sanction is accorded on 18.01.2021.</p> <p>Even coming to the objections regarding Avulapalli reservoir supra on the proposed site, this site is in fact a very suitable one for formation of a balancing reservoir as it contains a "Saucer basin" which is rare and most economical and very much suitable for formation of a balancing reservoir. The proposed Balancing Reservoir near Avulapalle village where there are hillocks formation on 3 sides and by plugging with earth bund on the 4th side, the water pondage of 3.50 TMC is achieved and it is the most economical site compared to other Balancing Reservoirs proposed in this scheme. due to the natural topography of the area as it is having natural hillock formation on 3 sides of the foreshore area of the Reservoir. This will have very less impact on Socio -Economic activities of the foreshore area and it will have huge advantage and great help in developing the Socio Economic Status of the Command area of 60,000 acres, which is roughly equal to 100 times in Extent and area of any private land acquisition nearly 600 acres.</p> <p>As observed in the foreshore area of balancing reservoir only 50% of the private land i.e., 50% of 607 acres is approximately around 300 acres covered by mango, coconut & tamarind trees and there will be only forty mango trees per acre in this area and about 210 acres @ 40 trees per acre covers 8400 mango trees. The petitioners have wrongly projected the number as 1 lakh mango trees. The cropping pattern in this command area is groundnut & Jonna in so mentioning. The number of houses identified in the foreshore sub-mergence area is 178 and detailed cost estimates for calculating the valuation of the houses is in good progress. The average cost is arrived at 14.50 lakhs per house in this area.</p> <p>Majority of the land owners (205) of the foreshore submission area have been consulted and they have given their oral consent for the proposed compensation and then only it is proposed and approved in the estimate. An amount of 84.12 crores is allocated for payment towards LA compensation and R&R. The department will permit the agency to take up the construction work only in the lands for which LA compensation is fully paid by</p>	<p>crops even In the EPC Turnkey it is for the contractor to conduct a detailed investigation & submit designs, drawings & estimates with BOQs being arrived for ultimate approval. so far as the main objection for compensation entitlement in acquiring their lands if any concerned the responses very clear of without compensation payment & taking of possession they will not conduct any works of the proposed project. Having regard to & subject to the above for remedies left open, the objections so far as the preview process concerned are rejected.</p>
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		<p>the Government and the land owners in the foreshore area need not have any doubt in this regard.</p> <p>This balancing reservoir is proposed at the highest elevated place so that the entire ayacut in Somala, Sodum, Pulicherla, Piler & Rompicherla mandals are fully covered by gravity with the formation of leaf let canal system and also it is submitted that 0.50 TMC of water in this reservoir is reserved for drinking water needs of the above mentioned mandals covering a population of 5 lakhs. This reservoir location is so chosen that even for drinking water supply every village in these 5 mandals will be at a lower level and drinking water can be supplied by pipes without any pumping and by gravitation flow only.</p> <p>This site is so chosen that it is the very starting point of the Gargeya/Pincha river/s and hence every irrigation system located on Pincha/ Gargeya rivers for diverting water from the river to the irrigation tanks will be automatically connected to gravitational supply of irrigation water from this reservoir. These are the main reasons outcome of the detailed study with technical & financial feasibility including on ground level verification with tentative estimates and BOQs arrived in according technical and administrative sanctions from the viability in approving the Avulapalle balancing reservoir site.</p> <p>The actual extent of submergence and the actual FRL line will be fixed by the EPC agency after conducting the detailed Close interval Survey and excavation of trial pits & Drilling of Bore holes for finding out the properties of the Sub-strata and then only the location of the final alignment will be fixed by the EPC agency and then it will be examined by the Chief Engineer, Engineer in Chief & State Level Expert Committee members and then only the final approval for most economical alignment of the Earth bund for the Balancing Reservoir will be approved and then for that most economical alignment only, the quantities will be calculated and for the reduced quantities only the agency will be paid in this EPC System.</p> <p>The Storage Capacity of existing Seethamma Cheruvu is only 23.43 Mcft (0.023 TMC) .The petitioners have wrongly stated the capacity of Seethamma Cheruvu as 1.50 TMC (1500 Mcft). Now the proposed Balancing Reservoir is being formed with a live Storage Capacity of 3.50 TMC(3500 Mcft) which is 150 times Bigger than the Storage Capacity of</p>	
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		<p>Seethamma Cheruvu Tank. The ayacut under existing Seethamma Cheruvu is 138 acres only. Whereas the ayacut under proposed Balancing Reservoir is 60,000 acres which is 434 times Bigger than the existing Tank ayacut.</p> <p>From the construction of the reservoir on the hill undeveloped areas, the waste land being properly utilized to provide irrigable and drinking water supply to more area and the farmers who are getting some source of water cannot confine the benefit for them by putting spokes and to prevent larger public interest and larger beneficial enjoyment by reclamation of uncultivable to cultivable lands in the areas under the proposed project that also improve the GDP and Agricultural Production with export facilities and life source improvement to many. Whatever the available remedies of them subject to statutory restrictions specially relating to irrigation projects, no way taken away by the tender proposals finalization and calling of tenders and giving of the contract and thereby their objections are untenable at this stage, leave about the oblique motive of very few behind in sending the objections.</p>	
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IV. In this background and as per the provisions of the Act with respect to the preview process procedure, having considered thoroughly from all the above the RFP supra, the decision process is taken up, for it is not an end all to say the tender initiating department can proceed with the tender further process, as preview process doesn't confine to public objections or suggestions to meet and give findings with reference therewith, but for the JJP has to go through the bid documents and consider within its purview what are the defects, lacunas and gaps to rectify or fill up to proceed further in the larger public interest and for no public money be allowed to go waste. This JJP in fact after going through the bid document found some defects and cause rectified before uploading supra.

V. Thus, by keeping all these in view the findings / suggestions only reflected and to the extent possible by the below tabular format with Sl.No., RFP Clause and Sub-Clause if any and Gist of condition therein where relevant, Gist of objections/suggestions if anywhere relevant on the response if any by correlating to the findings supra to incorporate in the RFP by the TIA and by further indicating the further findings and observations to the conclusions there from in separate block of the tabular form to have a comprehensive idea to one and all if peeped to the public domain, leave apart for easy understanding of one and all.

S.No	Defects found in RFP	Defect rectification to RFP clauses suggested	Findings & Observations of the JUDGE
1	In the RFP, Article-2, at beginning of Page 8/290, line 5 a clarification is required.	<p>In the RFP, Article-2, at beginning of Page 8/290, after line 5 at the end of the sentence- after the words-The tender percentage excess or less shall be applied- add the below:</p> <p><u>"Any discrepancy in compliance, the technical sanctioning authority will be responsible</u></p> <p><u>Further, once the detailed project report is technically sanctioned based on the realistic estimate by the competent authority, the</u></p>	The recommendation is made as essential to avoid confusion and for more clarity and also that the contractor shall not take any undue advantage by taking up works by choice leaving critical works to the end.



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S.No	Defects found in RFP	Defect rectification to RFP clauses suggested	Findings & Observations of the JUDGE
		<p><u>technical sanctioning authority shall not delegate powers to the subordinate officials for according approval for the sub-estimates included in the main estimates and the subordinate officials are also not competent to that extent.</u></p> <p><u>With regards to payment schedule, all parameters should be taken not to allow higher percentage of amounts for the convenient works initially taken up by the successful bidder. The payment schedule always should be proportionate to the corresponding work and should not facilitate the contracting agency for drawal of more amounts."</u></p> <p>Same to be carried out in the RFP wherever required.</p>	
2	In the RFP, Article-2, at Page 10/290, before General instructions a clarification is required.	<p>In the RFP, Article-2, at Page 10/290, before General instructions and after Clause-7 add the following:</p> <p><u>The TIA shall explore the possibility of installation of solar power park for power generation which economizes the maintenance cost</u></p>	The recommendation is made as essential
3	In the RFP, Article-3, at Page 25/290, Clause-4 a clarification is required.	<p>In the RFP, Article-3, at Page 25/290, Clause-4 <u>Amendment to tender documents with the four sub clauses are required to delete as same doesn't arise</u></p>	The recommendation is made as essential for the reason once Judicial Preview process completed, no question of amendments arise but for in Turnkey system there after the contractor by investigation submits detailed designs, drawings, estimates, and BOQs etc., by its approval if any a supplement agreement to be entered. Any typographical and grammatical mistakes always left open for correction as per one of the findings in the preview process
4	In the RFP, Article - 2, at Page 14/290, after clause 4.2 a clarification is required.	<p>In the RFP, Article-2, Page 14/290, after General Requirements clause-4.2 add the following:</p> <p><u>Any contractor or member of consortum shall not be allowed, unless already registered as contractor anywhere within India and gives undertaking to register within state of A.P. within three months within date of entering into contract agreement so also to obtain GST registration within the state of A.P. if not already having, to submit the TIN number along with the bid submission.</u></p> <p>Same to be carried out in the RFP wherever required.</p>	The recommendation is made as essential to avoid possibility of taking un-due advantage by the contractor.
5	In the RFP, Article-2 at Page 24/290, clause 5 a clarification is required.	<p>In the RFP, Article-2 at Page 24/290, clause 5 Site Visit replace with the following:</p> <p><u>Site visit and duty to utilise best of the available resources:</u></p> <p><u>The bidder/contractor along with qualified engineers of expertise must at his expense</u></p>	The recommendation is made as essential to avoid confusion and for more clarity.



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S.No	Defects found in RFP	Defect rectification to RFP clauses suggested	Findings & Observations of the JUDGE
		<p><u>visit the site of the works contract and also the available quarries and sand points as well as sources of water etc., and make use/utilise best of the available resources and obtain geo tag address of the site if any from the Employer in advance to the site visit supra and also upload the photographs of said site visit. The leads of civil works be proposed separately with reference to nearest approved quarries.</u></p> <p><u>Same to be carried out in the RFP wherever required.</u></p>	
6	In the RFP, Article-2 at Page 18/290, clause-4.4-b-XII-Bid Capacity at B value a clarification is required.	<p>In the RFP, Article-2 at Page 18/290, clause-4.4-b-XII-Bid Capacity at B value to add further as follows:</p> <p><u>“which includes submission of designs & drawings etc., and its approval with modifications if any, time to time.”</u></p> <p>Same to be carried out in the RFP wherever required including at milestone periods</p>	The suggestion is made as essential in all EPC-Turnkey type tenders.
7	In the RFP, Articles of contract/General conditions of contract-at Clause-124, at Page 120/290, a clarification is required.	<p>In the RFP, Articles of contract/General conditions of contract-at Clause-124, at Page 120/290, at the end add the following:</p> <p><u>However during the defect liability periods, operation/maintenance also where involved respectively, no charges can be claimed for defects and maintenance, but for nominal charges of operation/consumables, for not covered of defect liabilities.</u></p> <p>Same to be carried out in the RFP wherever required.</p>	Same is essential

In addition to the above the following directions, suggestions and observations are given to make necessary modifications in the tender document while issuing tender notice:

1. In the Request for Proposal at the General Definitions and at all respective pages-where ever definition/meaning of employer arises or employer is to be referred, it is since not the officer like Superintending Engineer/Chief Engineer/Engineer in Chief, but Government of Andhra Pradesh, it is to be referred correctly as - Superintending Engineer/Chief Engineer/Engineer in Chief representing the Governor of Andhra Pradesh for the State of Andhra Pradesh. It is because-as per Article 299 of the Constitution of India, all the contracts which are made under the Executive power of the Union or the State should be made in the name of the President or the Governor respectively. If a contract is not made under the President's or Governor's name, such a contract will not be considered as a Government contract. Further, all the terms of the contract should be enforced on their behalf by a person who has been authorized to act on their behalf.
2. It is beyond doubt that the Tender Initiating Authority cum technical sanctioning authority is different from the agreement concluding authority. The Agreement concluding authority generally will be the Superintending Engineer concerned or authorised.
3. Regarding contractor's profit, overheads etc.: In the contract value of the works contracts, the contractor's profit, overheads etc., provisions being made as per recommendations of the High level



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committees, provision for sales/ turnover tax/ GST, site office accommodation, light vehicles for site supervision etc., made or not to verify and if made for any such particular facility not required/not provided or any provision is overlapping, proportionate amount of the provision with GST loaded on it has to be deducted atleast while making final payment out of the provision for which benefit not extended by the contractor. **Since provision is made under the component of over head charges and contractor's profit in the estimate from what the SSR provides on what are the contractor's overheads, profits and other provisions in recommending 13.615% or 14%, for overhead charges include site accommodation, site arrangements, office furniture, equipments and communications, light vehicles for site supervision including administrative and managerial requirements, taking guidance of the Memo of Govt. of A.P. H&M, H&I, D/ APMSIDC, No.2807, dt.18-11-2011 with break up for 14% including insurance now not compulsory for employer to meet in arriving to 13.615% supra of which site accommodation is 0.50%, light vehicles for site supervision etc., 0.25%, office furniture, equipment and communication 0.50%, the contractor shall provide with that amount minimum number of good condition light vehicles for the staff of the employer so also site office accommodation, office furniture, equipment and communication and any failure so to provide with provision made for the respective facility will entitle to deduct the amount being arrived out of the provision from the final bill.** For example—the Site Engineers are invariably using Govt. hired vehicles for their official use and the contract works supervision is part of it and the amount covered by the provision of 0.25% or so for providing by contractor new light motor four wheeler vehicles for site supervision requires to delete or reduce to save Govt. money and the site engineers got cell phones and with no need to provide land line phone communication devices and other equipment etc for which there is a provision of 0.50% or so, out of 13.615% supra that can be proportionately deleted or reduced and similarly several other sub-heads to revisit, redefine and specify like site accommodation and furniture etc., of 0.50%, for the reason in the contract value of one crore or above 100 crores, there may not be much difference in site accommodation and as such where the work value is several hundreds of crores the percentage for the provisions are apparently to a common man's understanding very high and exorbitant, when compared to contract value of one crore or so and in that way every sub-item requires to revisit and review and specifically define and allot amounts rather percentage keeping contract value and keeping the provision not to exceed the above total provision. Likewise any failure so to provide with provision made for the respective facility as standardised will entitle to deduct the amount being arrived out of the provision from the final bill of the contractor so that the contractor shall not be unduly benefitted and the State Exchequer shall not unnecessarily burdened to unduly benefit a contractor from tax-payers money that can better utilised to the public resources and common utilities.

4. Likewise no need to add GST on Contractor's Profit but on the overheads and any GST even initially loaded on Contractor's Profit, same to be deducted while settling final bill for no liability and a specific clause to that effect to be incorporated in the contract conditions to avoid any future litigation. A decision is to be taken in consultation with Commercial Tax dept. & Tax Consultant if any.
5. Price adjustment/s In Cement, Bitumen, POL and piping material etc., concerned: So far as the price adjustment aspects concerned, it has to be considered how and why price adjustment will attract on labour, equipment and materials except on steel, cement and fuel, that too the contractor shall purchase Bitumen/Emulsion/ Diesel/Petrol/ Lubricant oils etc., only from the reputed firms like HPCL, BPCL and IOCL, and out of which where price is low without deviation to quality and subject to availability. Further, it needs the consideration of difference of rates between time of estimation to the time of execution/ different times of purchases, leave apart the adherence to the correlation of the existing Government orders. The C.C and R.C.C. quantities particularly of concrete shall be specified separately. The actual mix proportion by weight to



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be adopted during execution will be got designed in the laboratories to suit the grade of concrete and mortar to be used. It will be the responsibility of the Contractor to manufacture concrete and mortar of required strength. Any less usage of cement due to change in mix proportion and the design proportion, if any that will be evolved in the laboratory will be recovered from the Contractor. No cost due to variation of other materials of mix due to change in mix design (i.e., other than cement) will be paid. It is also to consider while doing analysis of rates for grade concretes, the need of cement quantity for cubic meter is being incorporated based on the revised standard data. For instance, in revised standard data the cement quantity for M20,M25,M30,M35,M40 is 350,380,400,420, 430kgs respectively. Whereas IS 456-2000 the cement quantity for M20,M25,M30,M35,M40 is 300,300,320, 340, 360 Kgs respectively. From this it is clearly understood that while analisation of rates the cement quantity is being incorporated on higher side where as in case if the cement quantity is utilised less during the course of execution based on the design mix, the difference in cement quantity is not being recovered from the contracting agencies that results loss with heavy burden to the public exchequer. Hence the stringent conditions should be incorporated in the agreements or otherwise circular instructions shall be issued enabling field level engineering officials for affecting the recoveries correspondingly lest the same amount shall be recovered from the AEs/DEEs as they are solely responsible for execution of work.

6. For piping material the price adjustment (increase/decrease) shall be limited to the lowest rate of invoice or rate fixed by the price adjustment clause, which ever is less and V&E recommendations and amendments thereon. The departmental authorities shall verify the actual taxes paid on the piping material. This should be done directly with the concerned tax department- if not reflected in the invoice or bill or for any doubt or ambiguity therein. The invoice price of procured pipe material shall always be compared with the estimated basic cost of the pipe and payment shall be regularised. If invoice cost is found less than the estimated basic cost, all the allowances such as transport, Overhead and profit, TP shall be applied on the invoice cost for payment.
7. The contractor once entered contract agreement, cannot withdraw, nor ask for novation, alteration or tinker with any of the contract terms and conditions, but for withdrawal if at all with mutual consent and that too with six months advance intimation to the client if at all willing, to make substitute arrangements, otherwise from default in performance makes liable for forfeiture of any amounts due and also the performance security, with all other consequences under the contract. It is the duty of the contractor to secure skilled and unskilled staff as per the pattern of strength, so also to provide the site office with facilities and the vehicles required to be provided for the officers of the employer as mentioned, if choose to bid.
8. While approval and during execution, the departmental engineering officials shall ensure whether the design parameters are economical.
9. Similarly so far as the Machinery, Equipment, Accessories and Furniture etc., which are part of the Contract work, that not covered by the above supra, it is also to bestow personal attention of all the rates are competitive on par with local market, so far of these rates are not covered in SSR, it is advised to cross check also with reference to GEM rates if available.
10. The Bidder either Individual or other legal entity like JV or Partnership or even any member of the JV/partnership applied for or availed corporate debt restructuring/strategic debt restructuring and not cleared the loan for more than six years/whether DRT/NCLT proceedings pending or not, is not eligible to participate in the bid.
11. **Financial capacity / Qualification criteria of the bidders:** In the RFP (proposed bid document), instructions to bidders at relevant portion-on bid and financial capacity / qualification criteria of the bidders-



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add the following:

"Note.1: The "A" value(maximum) of Civil Engineering works concerned, it invariably requires certification by the Superintending Engineer concerned of what were the works executed in any two out of ten for works value upto Rs.1554.22 crores and two out of ten for works above Rs.1554.22 crores during the last ten financial years. The "B" value as to the existing commitments and ongoing works concerned, it invariably requires certification by the Superintending Engineer concerned. Without compliance to the above, the calculation shown by the bidder simply on bid capacity cannot be considered but for rejection of bid on the said requirement".

Note.2: In case the bidder submits that there are no existing commitments and ongoing works anywhere in the country, he shall file an affidavit to that effect duly notarized with undertaking for criminal prosecution if any thing found in the affidavit information is untrue besides right of the employer to terminate the contract and for other legal recourse.

Note.3: The 3N formula is permitted for the covered works pending decision of the State Govt. thereon considering the letter of the Chief Engineer (Projects), WRD, dated. 15-07-2020 that it takes time for the State Govt. to take a comprehensive decision for future works of all departments and meanwhile to permit to follow 3AN-B for bid capacity as per G.O.Ms.No.13, dated.10-02-2017,

Note.4: The financial capacity / qualification criteria of the bidders shall however with 10/2 uniformly in all Government contracts instead of 10/1 or 5/1 years respectively in relation to financial value of similar works executed in two out of ten years on the qualification criteria.

12. The chartered accountant's certificate must relate to income preferably from construction works contracts rather from other source of income.

13. In civil engineering infrastructure works, the main drawback is non-availability of skilled labour. Hence precautions have to be taken to upgrade the skills of the skilled personnel to the levels in such a way that the construction of any infrastructure should be in a smooth finish. Sometimes, though the quality is good, the works are being attracted Vigilance cases due to poor workmen ship. Resulting the engineering officials are facing the Vigilance cases. In other side of coin, though recoveries, and also actions proposed against officials, the object is defeated. Hence, it is dire necessity to improve the skills of skilled labour and other personnel as a precautionary measure in the contract works and the Contractor concerned must be instructed by necessary conditions of the agreement to give training needed of the workers in the skilled works (by the G.O.Ms.No.27(TR&B(R-III)Dept.,dt.29-06-2015, where under provision also made of 0.1% towards NAC).

14. Duty of the Contractor in the Contract involving any components to go by the EPC Turnkey system, on acceptance of the bid to prepare the detailed estimates with respect to the detailed specifications, plans, drawings and designs for all the respective works covered by the contract agreement, with all technology and meticulous care and as per SORs to enter supplemental agreement for actual/realistic contract value. Needless to say, the duly qualified bidder on acceptance of the bid shall prepare the detailed estimates with respect to the detailed specifications, plans, drawings and designs for such of the respective works covered by the contract agreement involving modified designs, drawings and BOQs, with meticulous care and by using civil structural/electro-mechanical/hydro-mechanical/ longitudinal/Geo-technical designs and drawings including hydraulic engineering soft and hardware techniques and best practices and systematic compatibility, as being approved time to time by the Chief Engineer and superintendent engineer concerned and regular inspection and monitoring by the field Engineers concerned, so that there will not be any unnecessary financial loss/burden on the Employer; much less undue benefit to the contractor.

The contractor, as indicated supra, shall prepare not only the detailed estimates with respect to the detailed specifications, plans, drawings and designs for all the respective works covered by the contract agreement and submit the same, but also adopt for the same Standard Schedule of Rates (SSRs/SORs) along with BOQs for incorporating by entering in to the supplemental bid agreement, for the Actual contract value (ACV) with actual men, material and machinery requirements etc., to be arrived scientifically with counter check with physical and field inspections by the chief Engineer, superintendent Engineer and their subordinate field engineers/ officers for respective work components of the works contract and arrive the Tender contract value(TCV)/ Actual/realistic contract value(ACV) without boosting up the rates and with necessary economy and also with time frame including on progress and completion for its final approval by necessary detailed technical sanctions if any strictly as per paras 135,147 & 154 and as per appendix-I of APPW-D code as the case may be and also with second administrative sanction for exact value of works contract so



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arrived on such technical sanctions arrived in a scientific manner as contemplated by the G.O.Ms.No.94, I&CAD (PW-COD), Dept. dated. 01-07-2003, said amount as value of the works arrived to incorporate the same with anticipated credits if any in the respective schedules in the supplementary agreement/contract with quality assurance (QA), and by internal and external checks on quality control (QC) & cost control (CC) with reference to the work programs and timely progress and certificate of payments with reference thereto and from M book/site book and notes of field Engineers and check measurements. The Certificates of Payments and actual payments shall be as per PS 68 and PS 69 of the APSS.

Where the approved designs result in any reduction in amount, the payment schedule will be adjusted to the actuals. Payment schedule will be fixed from the supplementary contract agreement supra and same remains unchanged in case of any increase in quantities and price (since final DPR with reference to BOQs and designs etc., being prepared by the Contractor after actual verifications and estimations etc., in a meticulous way). The tender percentage excess or less shall be applied.

Needless to say the work contract involving any items of work such as pump house, pressure main, delivery cistern, Sub-Station, Transmission lines, CM&CD works, any other relevant items work etc., on completion of survey, detailed designs drawings, detailed estimates with cost analysis, BOQ with reference to rates adopted for Civil Items, rates approved by the DGS&D for the EM & HM works, rates for electrical items as per the approved APTRANCO SSR at the time of technical sanction have to be prepared by the successful Contractor and they should be got approved by the respective competent authorities. After according approval on thorough vetting by the subordinate engineering officials working in the CE's and ENC's office as the case maybe; and accordingly the BOQs will be prepared. Correspondingly the supplementary contract agreement which form part of the main agreement on tentative basis as a composite contract agreement will be concluded enabling to go ahead with execution of works and also for making payments.

Where pavements are involved in the works component, the type of pavements as to flexible pavements like gravel/granular sub-base layer, water bound macadam layer, bitumen or rigid pavements like cement concrete and the respective design based on sub-grade strength as per MORD specifications or cumulative standard axles to be specified with design chart, design speed and other specifications, scientific description, alignment and computations. So also for bridges and culverts involve on the design descriptions including of foundation to super structure and wing walls etc.. based on soil investigation, design loads, and parameters.

Coming to cement concrete roads with side drains in convergence, based on soil conditions for its thickness, structural rigidity and load carrying capacity of the proposed roads and selection of drain sections on either or both sides of the roads either open or underground system in its design particularly in residential areas on population basis for drain discharge capacity including depth, slope, velocity in piping and non-piping surface alignments and diameter computations etc., same is as per the guidelines in the G.O.Ms.No.91 PR&RD(RD-II) Dept. dt.16-09-2015, among other.

The Quality control wing concerned shall conduct the required quality checks with reference to specifications including in quantity, physically rather superficially, also by counter verification of the quality control checks in the labs established by the contractor in respect of each and every item of the works, so that the pay and accounts officer can trust the certifications in making payments.

The contractor who has to engage the full time key personnel in the works shall instruct atleast 1/3rd among them to work in quality control area exclusively, that to in coordination with the field engineers and quality control wing of the employer for ensuring qualitative and quantitative performance by checks and balances.

15. **EMD & Security deposit/performance Guarantee-Bank Guarantee etc.:** In case of bank guarantee, the date of issue of the Bank Guarantee should not be more than six months old to the date of submission either for EMD or for Security deposit/performance Guarantee. The TIA shall cause verify with the bank genuineness of the BG submitted by the bidder before its acceptance. The banker



should be informed that the Bank Guarantee should not be liquidated without official consent in writing of the Government/ Employer. The bidders got the option to upload soft copies rather than submission of originals in submission of bid. The bidders shall furnish a declaration online stating that the soft copies uploaded by them are all genuine. Any incorrectness/deviation noticed will be viewed seriously and apart from cancelling of the Tender and forfeiting the EMD, criminal action will be initiated including suspension from participating in the tenders / blacklisting and the like. If any successful bidder fails to submit the original hard copies of uploaded certificates / documents, Online Payment receipts / BG towards EMD within the stipulated time or if any variation is noticed between the uploaded documents and the original hard copies submitted by the bidder, the successful bidder will be suspended from participating in the tenders on e-Procurement platform for a period of 3 years besides forfeiting the EMD and also be blacklisted. The e-Procurement system would deactivate the user ID of such defaulting successful bidder based on the trigger / recommendation by the tender Inviting Authority in the system. Besides this, the Department shall invoke all processes of law including criminal prosecution of such defaulting bidder as an act of extreme deterrence to avoid delays in the tender process for execution of the development schemes taken up by the Government. The information to this extent will be displayed in the e-procurement platform website.

16. **Contractor's General Obligations:** The Contractor shall design, execute and complete the Works in accordance with the Contract, and shall also remedy any defects in the Works. When completed, the Works shall be fit for the purposes for which the Works are intended as defined in the Contract.

The Contractor shall provide the Plant and Contractor's Documents specified in the Contract, and all Contractor's Personnel, consumables and other things and services, whether of a temporary or permanent nature, required in and for this design, execution, completion and remedying of defects.

The Works shall include any work which is necessary to satisfy the Employer's Requirements, or is implied by the Contract, and all works which (although not mentioned in the Contract) are necessary for stability or for the completion, or safe and proper operation, of the Works. The Contractor shall be responsible for the adequacy, stability and safety of all Site operations, of all methods of construction and of all the Works.

The Contractor shall, whenever required by the Employer, submit details of the arrangements and methods which the Contractor proposes to adopt for the execution of the Works. No significant alteration to these arrangements and methods shall be made without this having previously been notified to the Employer.

The Contractor shall also submit quality assurance plan within no time from the Contract commencement date for approval of Employer. The Contractor shall institute a quality assurance system to demonstrate compliance with the requirements of the Contract. The system shall be in accordance with the details stated in the Contract. The Employer or his representative shall be entitled to audit any aspect of the system.

Details of all procedures and compliance documents shall be submitted to the Employer for information before each design and execution stage is commenced. When any documents of a technical nature are issued to the Employer, evidence of the prior approval by the Contractor himself shall be apparent on the document itself.

Compliance with the quality assurance system shall not relieve the Contractor of any of his duties, obligations or responsibilities under the Contract.

The Contractor shall submit the Quality Management Plan for the Contract work

The Contractor has to make his own arrangements and at his own cost the manpower, water, drainage / sewerage and electricity or alternative power supply and any land for use and such other facilities and provisions including to site office etc., required for the works and to the accommodation of his workers and at work sites, fair wages/remuneration, statutory insurance of manpower, their security and safety measures, compliance of various statutory provisions for commencement, execution and completion of the works contract.



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Duty to better utilise trench cutting earth in embankment of shoulders etc.: *The earth obtained from trench cutting for widening of roads etc., is to be utilised for formation of embankment and shoulders wherever suitable and sufficient as per MORTH specifications.*

Employer's right to withhold final payment/s in any contingency: *In case of any claim by any workman pending in any court of law or tribunal involving the employer also with the contractor, the employer is entitled to retain amount in relation to the claim from final bill of contractor till the claim is cleared".*

NB. Above instructions to be incorporated to the extent necessary in the bid documents.

17. Special conditions to prevail over General conditions of the Contract: At the end of the General Conditions of the Contract a note is to be mentioned as NB: that the above General Conditions of the Contract incorporated are from the formats with modifications if any. It is made clear thereby that the General Conditions of the Contract are to be read as subject to the Special Conditions of the Contract. Further, in case of inconsistency or irreconcilability between the General Conditions of the Contract and the Special Conditions of the Contract, the Special Conditions shall prevail over the general conditions.
18. General Instructions to the TIA: Above and similar other corrections to be made suitably wherever required making meaningful with necessary modifications in the tender documents while publishing notice/s inviting tender/s. The Tender Initiating Authority shall while incorporating above specific findings by going through the RFP wherever required to the extent necessary as directed supra, also correct the typographical mistakes in wordings and figures and formats etc., and further all the arithmetical calculations are to be re-verified and any errors in this regard also be rectified.
19. The Contractor shall dispose of the pollutants and waste if any time to time during the execution of the contract works as per PCB norms with prior permission of the Employer or as and when required by the Employer.
20. Save those directions and recommendations supra this Judicial preview process, in respect of any other clauses / conditions proposed or incorporated in the tender documents/ RFP, which are in deviation to G.O.M.S.No 94 dt.01-07-2003 and other modified government orders to it if covered by respective GOMS or GORT as the case may be, such deviations shall require specific permission of the Government as per Govt. of A.P.(WR(PROJECTS-III) Dept. Memo.No.WRD-21023/2/2017-PROJ-III-WRD,dt.09.03.2018 & Govt. of A.P.(WR(REFORMS-III) Dept. Memo. No.ICDO1-COOROMISC/20/2018-Reforms, dt.09.03.2018.
21. **Conclusion para of Judicial Preview findings:** Accordingly the findings and observations supra are given so as to suitably modify the RFP conditions where ever required by the tender initiating department/client/employer in preparing the tender document and in entering contract agreement with necessary terms and conditions also from what are broadly suggested in the findings and observations supra and submit copy of the modified RFP to this office in form-III of the rules under the Act which will be the tender document.

Given under the seal of this 24th Day of February 2021.


Justice Dr. B Siva Sankara Rao
Judge - Judicial Preview
Government of Andhra Pradesh, Guntur
Judge-Judicial Preview
Govt. of Andhra Pradesh
Guntur

**OFFICE OF THE CHIEF ENGINEER,
NTR TGP: TIRUPATI.**

Memo.No. CE/NTR-TGP/TPT/TS/T6/ IC Chittoor/ Balancing Reservoirs-03 Dt:03. 03. 2021

Sub: Water Resources Department – Chittoor District – Submission of Draft Tender cum Auction (Reverse Tendering) Schedule and Draft Tender Notice for the work of “Formation of Balancing Reservoirs 3 Nos. 1.Mudivedu Balancing Reservoir near Mudivedu Village in Kurabalakota Mandal 2.Nethiguntapalli Balancing Reservoir near Nethiguntapalli Village in Punganur Mandal 3.Avulapalli Balancing Reservoir near Avulapalli Village in Somala Mandal of Chittoor District under EPC Turnkey System”– Draft Tender Schedule and Draft Tender Notice – Approval Accorded - Reg.

- Ref: - 1. Administrative Approval vide Govt. of A.P. G.O.Rt. No. 461 of Water Resources (Projects.III) Department, Dt: 02-09-2020.
2. Technical Sanction by Chief Engineer, NTR TGP, Tirupathi CE/NTR – TGP/TPT/R.No.14/2020-21, Dt:18.01.2021
3. State Level Technical Committee Minutes, Dated:09.02.2021.
4. Judicial Preview recommendations in Rc No.30(34)/J.PP/2020, Dated:24.02.2021.
5. T.O. Letter No.CE/TGP/TPT/TS/T6/IC Chittoor, Dated:27.02.2021 addressed to the Hon'ble Judge of Judicial Preview.
6. SE Lr.No.SE/IC/CTR/DB/T.2/T.4/21CETGPTPT, Dt:02.03.2021.

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The Draft Tender Notice and Draft Tender Schedule for the work of “Formation of Balancing Reservoirs 3 Nos. 1.Mudivedu Balancing Reservoir near Mudivedu Village in Kurabalakota Mandal 2.Nethiguntapalli Balancing Reservoir near Nethiguntapalli Village in Punganur Mandal 3.Avulapalli Balancing Reservoir near Avulapalli Village in Somala Mandal of Chittoor District under EPC Turnkey System” submitted by the Superintending Engineer, Irrigation Circle, Chittoor vide ref 6th cited is here by approved.

The Superintending Engineer is requested to take further necessary action in the matter. For any deviation between the approved document and uploaded, the Superintending Engineer will be personally held responsible.

Encl: Bid document

Sd/- K.Harinarayana Reddy
Chief Engineer,
NTRTGP: Tirupati.

To
The Superintending Engineer,
Irrigation Circle, Chittoor.

// t. c. f. //


Deputy Executive Engineer


3-03-21

Enquiry Particulars	
Department Name	I & CAD
Circle/Division	SE, I & CAD, CHITTOOR
Tender ID	379405
IFB No / Tender Notice Number	NIT No.11SE/2020-2021, Dated:03.03.2021 (Reverse Tendering Cum eAuction)
Name of Project	Formation of 3 Balancing Reservoirs
Name of Work	Formation of Balancing Reservoirs 3 Nos. 1) Mudivedu Balancing Reservoir near Mudivedu Village in Kurabalakota Mandal 2) Nethiguntapalli Balancing Reservoir near Nethiguntapalli Village in Punganur Mandal 3) Avulapalli Balancing Reservoir near Avulapalli Village in Somala Mandal of Chittoor District under EPC Turnkey System
Package number	N/A
Period of Completion/ Delivery Period (In Months)	36
Bidding Type	OPEN
Bid Call (Numbers)	1
Tender Category	WORKS
Type of Work	Civil Works
Currency Type	(INR)
Default Currency	Indian Rupee - INR
Estimated Contract Value	15542160649.00
Evaluation Type	Price Bid EPC
Evaluation Criteria	Based on Price
Form Of Contract	EPC
Consortium / Joint Venture	Applicable
Withdraw Bid	Not Applicable
Regrete Bid	Not Applicable
Reverse Tendering	Applicable

Tender Dates	
Bid Document Download Start Date & Time	08/03/2021 11:00 AM
Bid Document Download End Date & Time	22/03/2021 05:00 PM
Bid Submission Closing Date & Time	23/03/2021 03:00 PM
Bid Validity Period (In Days)	90

Tender Inviting Authority Particulars	
Officer Inviting Bids	Sri M Surendra Reddy ME Sup Engineer
Bid Opening Authority	Superintending Engineer, Irrig Circle, Chittoor
Address	Office of the Superintending Engineer, Irrigation Circle, Chittoor
Contact Details	9440814821
Email	seirrigationchittoor@gmail.com

Administrative Sanctions	
Particulars (Ref.No)	

Sanction Authority	
Sanction Date	
Amount	N/A

Technical Sanction Details

Technical Sanction Number	
Technical Sanction Authority	N/A N/A
Sanction Date	
Amount	N/A
Year of SSR	

Transaction Fee Details

Transaction Fee Payable to 'APTS ' payable at Vijayawada (As per G.O.Ms No 4,Dtd 17.02.2015 IT&C Dept)	29500(INR)
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Bid Security Details

Bid Security(INR)	Bid Security In Favour Of	Mode of Payment
Rs.102800000.00	To be paid through Net banking/RTGS/NEFT from the Registered Bank Account or shall be paid in the form of Bank Guarantee in favour of the Superintending Engineer, Irrigation Circle, Chittoor	Online Payment,Challan Generation,BG

Process Fee Details

Process Fee	Process Fee Payable To
No Data Found. . .	

Decrypter List

Department User Name	Department Name	Phone Number	Email	Designation	Certificate serial No	Certificate Expiry
Mopati Surendra Reddy	I & CAD	8125970125	seirrigati onchitto or@gmail.com	Superintending Engineer	1d9071	29/10/2021 12:48 PM
Sankarapu Venkata Naga Bhushanam	I & CAD	8125970125	seirrigati onchitto or@gmail.com	Deputy Superintending Engineer	1d90b8	29/10/2021 12:54 PM

Tender Documents

S.No	File Name	File Description	File Size (in Bytes)	Uploaded Date
1	Vol 2 Tech Spec Part A to D.docx	Vol 2 Tech Spec Part A to D	1389376	04/03/2021 12:38 PM
2	Vol 3 Tech Spec Part E.doc	Vol 3 Tech Spec Part E	965632	04/03/2021 12:39 PM
3	5 TS BRs.pdf	Technical Sanction	378950	04/03/2021 01:01 PM
4	4 AA 2020ICAD RT461.PDF	Administrative Approval	64880	04/03/2021 01:03 PM
5	Vol I Tender Document.docx	Vol I Tender Document	1120634	04/03/2021 04:37 PM

Required Tender Documents Details

S.No	Documents Required from Contractor	Stage	Optional
1	Contractor Registration as per the Tender Document	COMMON	Mandatory
2	Copy of BG / Online payment towards EMD	COMMON	Mandatory
3	GST Registration Certificate and latest GST return certificate of Government of Andhra Pradesh	COMMON	Mandatory
4	Copy of Permanent Account Number (PAN) Card and copy of Latest Income tax returns submitted along with proof of receipt	COMMON	Mandatory
5	Proof of liquid assets in the shape of Solvency certificates or credit facilities from scheduled banks for the required amount	COMMON	Mandatory
6	Transaction Fee Online Payment	COMMON	Mandatory
7	MoU / JV with NABL established laboratory or establishing own laboratory	COMMON	Mandatory
8	Check Slip to accompany the Tender	COMMON	Mandatory
9	PQ Statements I to VII	COMMON	Mandatory
10	Self Declaration sheet as per the tender document	COMMON	Mandatory
11	Any other mandatory documents in proof of eligibility criteria as per tender document	COMMON	Mandatory
12	FORM XX CHECK LIST AND SELF DECLARATION FOR SELECTED PRE-QUALIFICATION CRITERIA (TECHNICAL AND COMMERCIAL)	COMMON	Mandatory

General Terms and Conditions / Eligibility

General Terms and Conditions / Eligibility

See as per the uploaded tender document

General Technical Terms and Conditions (Procedure)

General Technical Terms and Conditions (Procedure)

See as per the uploaded tender document

Legal Terms & Conditions

Legal Terms & Conditions

See as per the uploaded tender document

Procedure for Bid Submission

Procedure for Bid Submission

The bidder shall submit his response through Bid submission to the tender on eProcurement platform at www.apecurement.gov.in by following the procedure given below. The bidder would be required to register on the e-procurement market place <https://tender.apecurement.gov.in> and submit their bids online. Offline bids shall not be entertained by the Tender Inviting Authority for the tenders published in e-procurement platform.

The bidders shall submit their eligibility and qualification details, Technical bid, Financial bid etc., in the online standard formats displayed in eProcurement web site. The bidders shall upload the scanned copies of all the relevant certificates, documents etc., in support of their eligibility criteria/technical bids and other certificate/documents in the eProcurement web site. The bidder shall sign on the statements, documents, certificates, uploaded by him, owning responsibility for their correctness/authenticity. The bidder shall attach all the required documents for the specific tender after uploading the same during the bid submission as per the tender notice and bid document.

The Bidder shall also ensure prior to Final Bid submission that the Encryption certificate present in the DSC Key token is the same as that mapped into his Profile page in the Eprocurement system. Service provider shall not be responsible for Non-submission of Bid in case there is a variance in the Encryption certificate between the Key token and the Uploaded certificate in the Bidders profile in the Eprocurement system.

Registration with eProcurement platform: For registration and online bid submission bidders may contact HELP DESK.

<https://tender.apecurement.gov.in>

Digital Certificate authentication:

The bidder shall authenticate the bid with his Digital Certificate for submitting the bid electronically on eProcurement platform and the bids not authenticated by digital certificate of the bidder will not be accepted on the eProcurement platform.

For obtaining Digital Signature Certificate, you may please Contact:

You may please Contact Registration Authorities of any Certifying Authorities in India. The list of CAs are available by clicking the link <https://tender.apecurement.gov.in/digital-signature.html#>

3. Hard copies:

i) Vide ref. G.O.Ms.No.174, I&CAD dept dated:1-9-2008, submission of original hard copies of the uploaded scanned copies of Proof of online Payment (Remittance)/BG towards EMD by participating bidders to the tender inviting authority before the opening of the price bid is dispensed forthwith.

ii) All the bidders shall invariably upload the scanned copies of Proof of online Payment (Remittance)/BG in eProcurement system and this will be the primary requirement to consider the bid responsive.

iii) The department shall carry out the technical evaluation solely based on the uploaded certificates/documents, Proof of online Payment (Remittance)/BG towards EMD in the eProcurement system and open the price bids of the responsive bidders.

iv) The department will notify the successful bidder for submission of original hardcopies of all the uploaded documents Proof of online Payment (Remittance)/BG towards EMD prior to entering into agreement.

v) The successful bidder shall invariably furnish the original Proof of online Payment (Remittance)/BG towards EMD, Certificates/Documents of the uploaded scan copies to the Tender Inviting Authority before entering into agreement, either personally or through courier or post and the receipt of the same within the stipulated date shall be the responsibility of the successful bidder. The department will not take any responsibility for any delay in receipt/non-receipt of original Proof of online Payment (Remittance)/BG towards EMD, Certificates/Documents from the successful bidder before the stipulated time. On receipt of documents, the department shall ensure the genuinity of the Proof of online Payment

(Remittance)/BG towards EMD and all other certificates/documents uploaded by the bidder in eProcurement system. In support of the qualification criteria before concluding the agreement.

4. The GO. Ms. No. 174 -I&CAD dated: 1-9-2008

Deactivation of Bidders If any successful bidder fails to submit the original hard copies of uploaded certificates/documents, Proof of online Payment (Remittance)/BG towards EMD within stipulated time or if any variation is noticed between the uploaded documents and the hardcopies submitted by the bidder, as the successful bidder will be suspended from participating in the tenders on eProcurement platform for a period of 3 years. The eProcurement system would deactivate the user ID of such defaulting bidder based on the trigger/recommendation by the Tender Inviting Authority in the system. Besides this, the department shall invoke all processes of law including criminal prosecution of such defaulting bidder as an act of extreme deterrence to avoid delays in the tender process for execution of the development schemes taken up by the government. Other conditions as per tender document are applicable.

The bidder is requested to get a confirmed acknowledgement from the Tender Inviting Authority a proof of Hardcopies submission to avoid any discrepancy.

5. Payment of EMD:

It is mandatory for all participant bidders to electronically pay EMD Online by utilizing the "Payment Gateway Service on E-Procurement platform". The Electronic Payment Gateway accepts all Master and Visa Credit Cards issued by any bank and Direct Debit facility/Net Banking/NEFT payment modes through ICICI Bank and/or Axis Bank Payment Gateways to facilitate the transaction. This is in compliance as per G.O.Ms. 08 dated 08.05.2016. A GST of 18.00% + Bank charges on the transaction amount payable to APTS shall be applicable. In addition to this, Bidders can also pay the EMD through Download of PDF format of RTGS Challan for respective Payment gateway and pay the EMD through their Parent Bank account. Once the EMD is received by the EProcurement application, Bidders can automatically continue with their Bid Submission online.

IMPORTANT NOTE REGARDING EMD PAYMENT:

1. Bidders are encouraged to use only Net banking facility for payment of EMDs as far as possible for faster refunds in case of unsuccessful Bids for the Tender.

2. Bidders are advised not to use RTGS Challan downloads at the penultimate hour of Bid submission closing as any delay by their banker would not enable Bid submission on the platform. Please allow a minimum of 60 minutes for enabling "Continuation of Bid Submission" from the time the Pool Account receives credit of the EMD from the Bidder's Bank for both NEFT and RTGS Transfers. For RTGS Transfers, the Pool Account can get immediate credit whereas NEFT transfers would follow RBI Payment Cycle time.

3. Bidders are advised to pay EMD Online atleast T-1 or T-2 days before Bid submission closing date (T= Bid submission closing date) to avoid last minute delays and denials of successful Bid submission and to take care of any delays in Banking procedures.

Un Successful Bidder EMD Refund process: -

The bid is declared unsuccessful, under the following circumstances.

Bid submitted by the bidder is not the lowest bid.

Upon Finalization of the L1 Bid.

Technical Disqualification of the Bid in case of 2 cover system.

EMD paid but bid not submitted

EMD refund will be initiated by the Tender Inviting Authority directly and through Online only and through the same payment channels as EMD received by the Department. (RTGS / NEFT /Credit Card /Debit Card refund), within 30 days from the date of publishing the Decision / Result. However, Vupadhi /GoAP will not be held responsible for the delays occurring due to banking channels/procedures/processes of the respective vendor.

IMPORTANT NOTE REGARDING EMD REFUNDS:

Bidders are requested to use discretion in their choice of payment channel for remittance of EMD.

Time taken for Refunds under Ideal conditions:

1. Net Banking / NEFT / RTGS Challan: One (1) Banking Business Day from time of initiation of refund by Tender Inviting Authority subject to RTGS/NEFT timings of RBI.

2. Credit card/ Debit card: 7-10 working days from time of initiation of refund by the Tender Inviting Authority. However, this may be longer in case of certain bank cards. In case of delays, bidders are requested to contact the Card issuing Bank for faster resolution.

6. Payment of Transaction Fee:

It is mandatory for all the participant bidders from 1st January 2006 to electronically pay a Non-refundable Transaction fee to M/s. APTS , the service provider through "Payment Gateway Service on E-Procurement platform". The Electronic Payment Gateway accepts all Master and Visa Credit Cards issued by any bank and Direct Debit facility/Net Banking of ICICI Bank, Axis Bank to facilitate the transaction. This is in compliance as per G.O.Ms. 13 dated 07.05.2006. A GST of 18.00% + Bank charges on the transaction amount payable to APTS shall be applicable.

7. Corpus Fund:

As per GO MS No.4 User departments shall collect 0.04% of ECV (estimated contract value) with a cap of Rs. 10,000 (Rupees ten thousand only) for all works with ECV upto Rs.50 Crores, and Rs. 25,000/- (Rupees twenty-five thousand only) for works with ECV above Rs.50 Crores, from successful bidders on eProcurement platform before entering into agreement / issue of purchase orders, towards eprocurement fund in favour of Managing Director, APTS . There shall not be any charge towards eProcurement fund in case of works, goods and services with ECV less than and upto Rs. 10 lakhs

8. Tender Document:

The bidder is requested to download the tender document and read all the terms and conditions mentioned in the tender Document and seek clarification if any from the Tender Inviting Authority. Any offline bid submission clause in the tender document could be neglected.

The bidder has to keep track of any changes by viewing the Addendum/Corrigenda issued by the Tender Inviting Authority on time-to- time basis in the E-Procurement platform. The Department calling for tenders shall not be responsible for any claims/problems arising out of this.

9. Bid Submission Acknowledgement:

The bidder shall complete all the processes and steps required for Bid submission. The system will generate an acknowledgement with a unique bid submission number after completing all the prescribed steps and processes by the bidder. Users may also note that the bids for which an acknowledgement is not generated by the e-procurement system are treated as invalid or not saved in the system. Such invalid bids are not made available to the Tender Inviting Authority for processing the bids. The Government of AP are not responsible for incomplete bid submission by users.

Location Details

Longitude

Latitude

No Data Found. . .

Stages

S.No	Stage Name	Evaluation Opening date	Dependent Stage Name
1	PQ Stage	23/03/2021 03:30 PM	
2	Commercial Stage	25/03/2021 11:00 AM	PQ Stage
3	TQ Stage	23/03/2021 05:00 PM	

Previous Approval Comments

Approver Name	Designation	Previous Approval Comments	Comments On
Mopati Surendra Reddy	Superintending Engineer	Sir, The Tender is herewith resubmit for approval and the same may please be published in eProcurement platform	04/03/2021 04:41 PM
K HARINARAYANA REDDY	Chief Engineer	tender assigned to SE/IC/CHITTOOR	03/03/2021 09:35 PM
Mopati Surendra Reddy	Superintending Engineer	Sir, Tender is herewith submitted for approval and the same may please be published in eProcurement platform	03/03/2021 05:05 PM

MINUTES OF MEETING OF THE STATE LEVEL TECHNICAL COMMITTEE HELD ON 17-04-2021 ON APPROVAL OF TECHNICAL AND PRICE BID FOR THE WORK OF "FORMATION OF BALANCING RESERVOIRS 3 NOS. 1. FORMATION OF MUDIVEDU BALANCING RESERVOIR NEAR MUDIVEDU (V) IN KURABALAKOTA(M), 2. FORMATION OF NETHIGUNTAPALLI BALANCING RESERVOIR NEAR NETHIGUNTAPALLI (V) IN PUNGANUR (M), AND 3. FORMATION OF AVULAPALLI BALANCING RESERVOIR NEAR AVULAPALLI (V) IN SOMALA (M) OF CHITTOOR DISTRICT UNDER EPC TURNKEY SYSTEM".

Name of work:- Formation of Balancing Reservoirs 3 Nos. 1. Formation of Mudivedu Balancing Reservoir near Mudivedu (V) in Kurabalakota(M), 2. Formation of Nethiguntapalli Balancing Reservoir near Nethiguntapalli (V) in Punganur (M), and 3. Formation of Avulapalli Balancing Reservoir near Avulapalli (V) in Somala (M) of Chittoor District under EPC Turnkey system".

Estimate Value :- Rs. 2144.50 Crores,

Approval sought for :- Approval of Technical and Price Bid evaluation,

Name of the Chief Engineer :- Sri K.Hari Narayana Reddy,
Chief Engineer, NTR TGP, Tirupathi.

The Chief Engineer NTR TGP, Tirupathi placed the proposal before the SLTC for approval of Technical and Price Bid evaluation for the work of "Formation of Balancing Reservoirs 3 Nos. 1. Formation of Mudivedu Balancing Reservoir near Mudivedu (V) in Kurabalakota(M), 2. Formation of Nethiguntapalli Balancing Reservoir near Nethiguntapalli (V) in Punganur (M), and 3. Formation of Avulapalli Balancing Reservoir near Avulapalli (V) in Somala (M) of Chittoor District under EPC Turnkey system".

The Chief Engineer, NTR TGP, Tirupathi reported as follows:

The Government of Andhra Pradesh accorded administrative approval vide G.O. RT.No. 461 of Water Resources (Projects.III) Department Dated: 02-09-2020 for the work of "Formation of Balancing Reservoirs 3 Nos. 1) Mudivedu Balancing Reservoir near Mudivedu Village in Kurabalakota Mandal 2) Nethiguntapalli Balancing Reservoir near Nethiguntapalli Village in Punganur Mandal 3) Avulapalli Balancing Reservoir near

Avulapalli Village in Somala Mandal of Chittoor District under EPC Turnkey System” for Rs. 2144.50 Crores.

The Technical Sanction for the above estimate was sanctioned by the Chief Engineer, NTR TGP vide CE/TGP/TPT R.No.14/2020-21, Dt:18.01.2021 for Rs.2144.50 Cr respectively.

The Hon'ble Judge, Judicial Preview, Guntur in Rc. No. 30(34)/J.PP/2020 dated:24.02.2021 approved the Tender Document with certain suggestions/ Corrections in the Tender Document.

The Chief Engineer approved the DTN & DTS proposal vide memo no. CE/NTRTGP/TPT/TS/T.6/IC Chittoor/Balancing Reservoirs-03, Dt:-03-03-2021 duly incorporating the recommendations of the Judicial Preview dt 24.02.2021. The Chief Engineer reported that all the recommendations and suggestions of the Judicial preview Dt:24.02.2021 were incorporated in the final Bid documents uploaded in the e-procurement platform and the conditions stipulated in the G.O. Rt. No.266, Finance (HR-V-TFR-A&L-EWF) Department Dated: 15-02-2021 should be incorporated in the Agreement.

e-Procurement Tender Notice with reverse tendering has been invited by the Superintending Engineer, Irrigation Circle, Chittoor vide Tender Notice No. 11SE/2020-21 dated 03.03.2021 in e-procurement platform with IBM of Rs.1554,21,60,649/- for receiving bids online from 08.03.2021 @ 11.00 AM to 23.03.2021 @ 03.00 PM.

In response to the Tender Notice No.11SE/2020-21 dated:03-03-2021, the following 3 bidders have uploaded their Tender Documents on e-Procurement Platform, and they are as follows.

1. M/s NECL - RRCIPL (JV), Hyderabad

(M/s Navayuga Engineering Company Limited, Hyderabad having Joint Venture with M/s R.R.Constructions and Infra structure India Private Limited., Hyderabad)

2. M/s Megha Engineering and Infrastructures Ltd., Hyderabad

3. M/s HES Infra Private Limited, Hyderabad

The Technical Bid evaluation reports (3 Nos.) along with the downloaded documents /credentials and additional information were scrutinized and all the three bidders were found to be substantially responsive and the bidders are qualified in the evaluation of Technical Bid requirements.

The price bid was opened on 30-03-2021 and it was found that L-1 bid value was **Rs.1618,71,60,315.93/-** which is **@(+)**4.15%** excess over the ECV/IBM Value**. Reverse Tendering e-Auction was conducted on 30-03-2021 from 02.00 PM to 05.00 PM. All the three bidders (1) M/s NECL - RRCIPL (JV), Hyderabad (2) M/s Megha Engineering and Infrastructures Ltd., Hyderabad and (3) M/s HES Infra Private Limited, Hyderabad have submitted their bids online and have participated in e-Auctioning.

After completion of e-Auction, M/s NECL - RRCIPL (JV), Hyderabad have emerged as lowest. The Bid value of the L-1 Firm is **Rs.1553,96,73,916/-** **@(-)**0.016%** Less than ECV value** i.e. Rs.1554,21,60,649/-. The name of qualified bidder and percentage quoted by the bidder is furnished as below.

SI.No.	Name of the bidder	% Quoted Part - I	Computed TCV
1	M/s. NECL - RRCIPL (JV), Hyderabad	(-) 0.016% Less on ECV	Rs.1553,96,73,916/-

The lowest bidder, M/s NECL - RRCIPL (JV), Hyderabad quoted an amount of Rs.1553,96,73,916/- (Rupees One Thousand Five Hundred Fifty Three Crores Ninety Six Lakhs Seventy Three Thousand Nine Hundred and Sixteen only) at (-) 0.016% less than the ECV value of Rs.1554,21,60,649/- priced with SoR 2020-21.

RECOMMENDATIONS OF THE SLTC:

The State Level Technical Committee examined the proposal of technical and price bid evaluation for the work of "Formation of balancing reservoirs 3 nos. 1. Formation of Mudivedu balancing reservoir near Mudivedu (V) in Kurabalakota(M), 2. Formation of Nethiguntapalli balancing reservoir near Nethiguntapalli (V) in Punganur (M), and 3. Formation of Avulapalli balancing reservoir near Avulapalli (V) in Somala (M) of Chittoor district under epc turnkey system" in detail as submitted by the Chief Engineer NTR TGP, Tirupathi, and hereby approve the tender of M/s NECL - RRCIPL (JV), Hyderabad being the lowest bid for an amount of Rs.1553,96,73,916/-

(Rupees One Thousand Five Hundred Fifty Three Crores Ninety Six Lakhs Seventy Three Thousand Nine Hundred and Sixteen only) at (-) 0.016% less than the FCB value of Rs.1554,21,60,649/- priced with SoR 2020-21.

The agreement may be concluded duly following the norms of model code of conduct.

The Chief Engineer NTR TGP, Tirupati is requested to take further necessary action accordingly.

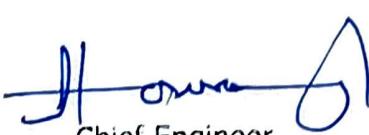

Engineer-in-Chief (Irrigation)
(Chairman, SLTC)


Commissioner,
Commissionerate of Tenders
(Member)


Chief Engineer,
Central Design Organization
(Member)




Director Works Accounts,
(Member)


Chief Engineer
NTR TGP, Tirupathi
(Member Convener)

GOVERNMENT OF ANDHRA PRADESH
WATER RESOURCES (Projects.III) DEPARTMENT

Memo.No. ICD01/446/2021-PROJ-III(1374931)

Dt:23/03/2021

Sub :-	WRD – Formation of Avulapalli Reservoir near Avulapalli Village in Somala mandal in Chittoor Dist of Andhra Pradesh without Environment Clearance and mandatory approvals by Union Environment Ministry – Report called for - Reg.
Ref: -	1)Email dated:13.03.2021 received from the Chairman, Ministry of Jal Shakti, D/o. Water Resources, RD & GR, Central Water Commission, Govt., of India, Lr.No.A-46011/1/2019/VIPRef/M&A(AP), Dt:12.03.2021 along with the representation of Residents & Farmers of Avulapalli Panchayat. 2.Representation from Residents & Farmers of Avulapalli Panchayat, Dt:26.06.2020.

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Copies of the references cited are sent herewith to the Chief Engineer, NTR TGP, Tirupati and he is requested to examine the issue as per rules and take necessary action accordingly.

Kali Kumar Mvl
Additional Secretary To Govt

To
The Chief Engineer, NTR TGP, Tirupati. (w.e.)

//Forwarded::By Order//

SECTION OFFICER